

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

EXECUTION APPLICATION NO. 41 OF 2023
(OLD M.A. NO. 16 OF 2023)
IN
O.A. NO. 94 OF 2021

IN THE MATTER OF:

HAIDER ALI

APPLICANT

VERSUS

UNION OF INDIA & ORS

RESPONDENTS

**SUPPLEMENTARY REPLY ON BEHALF OF THE CRICKET ASSOCIATION
OF BENGAL ['CAB'], THE ADDED RESPONDENT NO. 5/THE
RESPONDENT NO. 12 ALONG WITH SUPPORTING AFFIDAVIT**

FOR INDEX PLEASE SEE INSIDE

Through:-



PRIYATA CHAKRABORTY,
Advocate for Added Respondent No.5
16/12, Semal Road, Shipra Suncity,
Indirapuram, Gaziabad, U.P-201014.
Email-priyatachakraborty1992@gmail.com
Mob-8777346969.

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PLACE:- New Delhi

DATE:18.03.2025

Through:-



PRIYATA CHAKRABORTY,
Advocate for Added Respondent No.5
16/12, Semal Road, Shipra Suncity,
Indrapuram, Gaziabad, U.P-201014.
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MEMO OF PARTIES

HAIDER ALI

PRESIDENT

AAM YUVA JAN KALYAN SANSTHA, ALWAR

R/O 35, SAIN ENSLAM SCHOOL,

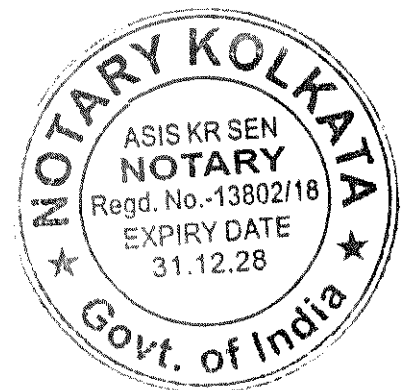
BACKSIDE, MUNGDA, ALWAR,

RAJASTHAN-301001

...APPLICANT

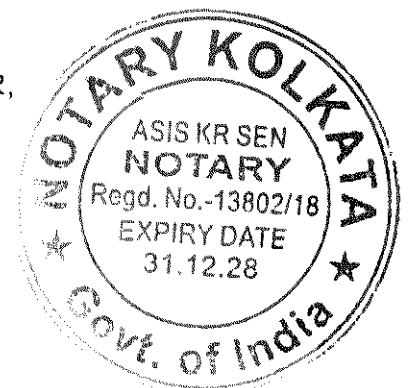
VERSUS

1. SH. PANKAJ KUMAR
SECRETARY,
MINISTRY OF WATER RESOURCES
627, SHRAM SHAKTI BHAWAN,
RAFI MARG, NEW DELHI-110001
2. SH. SHARATH SRIDHARAN
CHAIRMAN,
BOARD OF CONTROLS FOR CRICKET IN INDIA



4TH FLOOR, CRICKET CENTRE,
WANKHEDE STADIUM
D ROAD, CHURCHGATE
MUMBAI-400020
INDIA

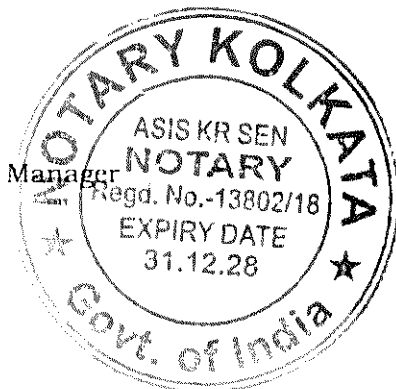
3. SHRI NARESH KUMAR
CHIEF SECRETARY,
GOVERNMENT OF NCT OF DELHI
SECRETARIAT, IP ESTATE,
NEW DELHI-110002
4. SH. MANU KUMAR SRIVASTAVA
CHIEF SECRETARY,
GOVERNMENT OF MAHARASHTRA
CS OFFICE, MAIN BUILDING,
MANTRALAYA, 6TH FLOOR,
MADAME CAMA ROAD,
MUMBAI, MAHARASHTRA
5. SHRI RAJ KUMAR
CHIEF SECRETARY,
GOVERNMENT OF GUJARAT,
SACHIVALAYA,
GANDHI NAGAR,
GUJARAT
6. PRASHANT GARGAVA
MEMBER SECRETARY,
CENTRAL POLLUTION CONTROL BOARD
PARIVESH BHAWAN, EAST ARJUN NAGAR,
DELHI-110032
7. SHRI NITESH KUMAR MISHRA



JOINT SECRETARY,
 MINISTRY OF YOUTH AFFAIRS AND SPORTS,
 413, C WING, SHASTRI BHAWAN,
 NEW DELHI.

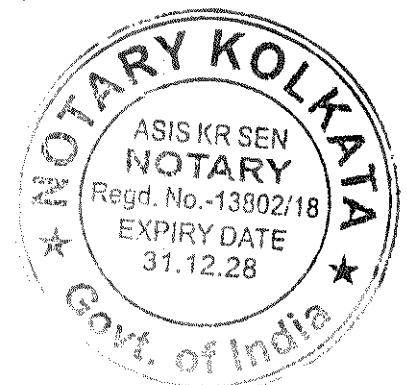
...RESPONDENTS/CONTEMNORS

- 8) ACA Stadium
 C/o Barsapara Assam Cricket Association,
 Through Pritam Mahanta, Chief Executive Officer,
 E-mail: assamca@rediffmail.com
- 9) Saurashtra Cricket Association Stadium,
 C/o Saurashtra Cricket Association ,
 Through Himanshu P Shah, Hon. Secretary,
 E-mail: saucricket@gmail.com
- 10) Shaheed Veer Narayan Singh International Stadium
 C/o Chhattisgarh State Cricket Sangh, maintenance of the stadium is
 under PWD
 Through Dinesh Ready Sub Engineer,
 E-mail: dkroy16.71@gmail.com
- 11) Dr. Y.S. Rajasekhara Reddy ACA VDCA Cricket Stadium,
 C/o Andhra Cricket Association,
 Through K K Srinivas Prasad, Project Management Consultant,
 E-mail: srinivas1029@gmail.com
- 12) Eden Gardens,
 C/o the Cricket Association of Bengal,
 Through Naresh Ojha, Honorary Secretary,
 E-mail: cab@bengacricket.com
ojhal@me.com
- 13) VCA Stadium, Civil Lines,
 C/o Vidarbha Cricket Association,
 Through Paresh Douthkhani, General Manager,
 E-mail: admin@vca.co.in
- 14) Arun Jaitley Stadium
 C/o Delhi and District Cricket Association,
 Through Ajay Kumar Chaurasia, Chief Engineer (Civil)
 Email: akc1967@gmail.com
- 15) MCA Cricket Stadium, Gahunje,
 C/o. Maharashtra Cricket Association
 Through Shri Manohar R. Bhaysar, Store and Purchase Manager
 E-mail: cricketmaharashtra@yahoo.com
- 16) Sawai Mansingh Stadium
 C/o Rajasthan Cricket Association
 Through Bhawanishankar Samota, Secretary, RCA



Email: rca@cricketrajasthan.in

- 17) Holkar Stadium
C/o Madhya Pradesh Cricket Association
Through Rohit D Pandit, CAO, MPCA,
Email: cricket.operations@mpcaonline.com
- 18) Dr. DY Patil Stadium,
C/o. Dr. D.Y. Patil Stadium
Through Shri SanjivDongre, Professor of Architecture,
Email: sanjiv.dongre@dypatil.edu;
- 19) Brabourne Stadium Cricket,
C/o. Club of India (Brabourn Stadium)
Through Shri Dushyant Patel Estate Manager,
Email: estate@cciclub.in
- 20) Wankhede Stadium
C/o. Mumbai Cricket Association, Wankhede Stadium
Through Shri Jaykrishna Pete Maintenance in -charge
Email: jalkrishnapatie@yahoo.in
- 21) Green Park Stadium
C/o. Department of Sports Uttar Pradesh (UPCA)
Through Smt. Mudrika Pathak Dy. Director
Email: dydirectorsports@gmail.com
- 22) Bharat Ratna Shri Atal Bihari Vajpayee Ekana Cricket Stadium
C/o Not Provided,
Through Pradeep Singh Liaising Officer,
Email: Not given
- 23) M A Chidambaram Stadium
C/o the Tamil Nadu Cricket Association
Through R.I Palani, Honorary Secretary,
Email: office@tnca.in
- 24) Rajiv Gandhi International Stadium
C/o Hyderabad Cricket Association
Through A. Srinivas Goud, Chandra Shekar, Srikanth Reddy Civil
Engineer, Chief Curator, Estate Manager
Email: srinivasankamgari@gmail.com, chandu_cricket30@gmail.com,
srikanth.oiadri@gmail.com
- 25) Sports Hub International Cricket Stadium
C/o. Kariavattom Sports Facilities Limited (KSFL)
Through Ram Gopal, Manager
Email: ram.varma@ilfsindia.com
- 26) Himachal Pradesh Cricket Association Stadium
C/o Himachal Pradesh Cricket Association
Through Mr. Avnish Parmar Secretary, HPCA
Email: secretary@hpca.cricket

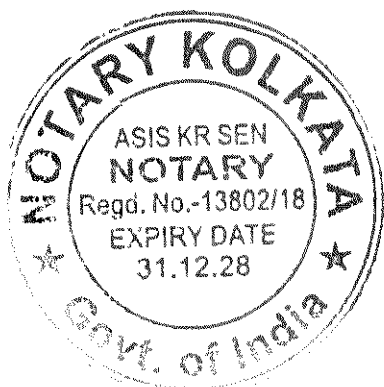


- 27) Chaudhry Bansi Lal Cricket Stadium
C/o Haryana Cricket Association
Through Anuj Sharma General Manager (Admin and Operations)
Email: hca@haryanacricket.com
- 28) IS Bindra Cricket Stadium, PCA
C/o Punjab Cricket Association
Through Akshoy Biswal Manager Maintenance,
Email: engrs.pcastadium@gmail.
- 29) Barabati Stadium
C/o Odisha Olympic Association
Through Subrat Kumar Behera CEO
Email: ceo@odishacricket.in

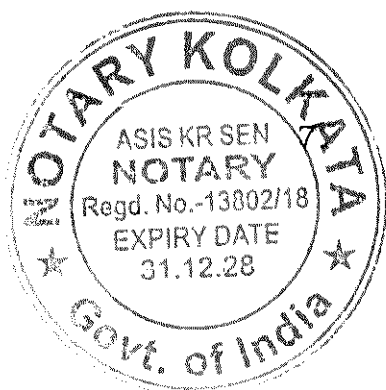
...ADDED RESPONDENT

SUPPLEMENTARY REPLY ON BEHALF OF CRICKET
ASSOCIATION OF BENGAL [CAB], THE ADDED RESPONDENT
NO. 5/ THE RESPONDENT NO. 12.

1. The instant execution application [EA No.41 of 2023] arises out of OA No. 94 of 2021.
2. Pursuant to orders dated December 7, 2023, February 21, 2024 and May 2, 2024 passed by this Hon'ble Tribunal in the instant proceeding, the Cricket Association of Bengal (hereinafter referred to as "CAB" in short) has already filed a reply dated May 23, 2024. The same is supported by an affidavit affirmed by the Honorary Secretary of CAB Mr. Naresh Ojha. The contents of the said reply are absolutely true and correct.
3. On or about November 21, 2024, CAB has also filed a Supplementary Reply (hereinafter referred to as the 1st Supplementary Reply) for the purpose of putting on record certain subsequent developments that has taken place after the filing of the reply dated May 23, 2024 by CAB before this Hon'ble Tribunal.



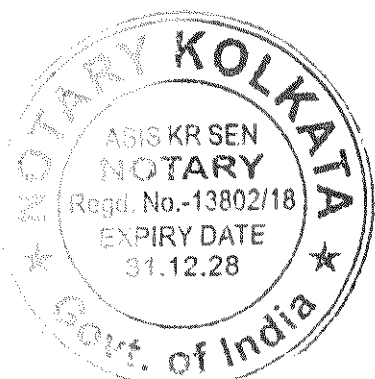
4. Since the last hearing held on November 26, 2024 in the instant proceeding, certain further developments have taken place which are imperative to be placed before this Hon'ble Tribunal for the fair and just adjudication of the present matter. In such view of the matter, CAB prays for leave of this Hon'ble Tribunal to put on record the aforesaid subsequent factual developments and documents in connection thereto through this supplementary reply (2nd Supplementary Reply), before this Hon'ble Tribunal.
5. The order dated April 15, 2021 passed by this Hon'ble Tribunal in OA No.94 of 2021, inter alia, prohibits the use of ground water for maintenance of play grounds and explore utilization of STP Treated Water. Additionally, the Hon'ble Tribunal had also directed the parties to ensure effective Rain Water Harvesting (RWH) and water storage/ recharging systems are installed in all play grounds.
6. In view of the aforesaid, CAB released an Expression of Interest [EOI] for appointment of a vendor for installation of Rain Water Harvesting System [RWH] and STP on their official website on June 7, 2023. Fresh EOIs have been re-released and dates for submission of bids were also extended from time to time. CAB awarded the contract for survey, design, construction and installation including commissioning of Sewage Treatment Plant and Rain Water Harvesting at Eden Gardens Stadium, Kolkata in favour of one M/s. Pollucon Technologies Ltd. of Sector-VII, Noida, Uttar Pradesh.



However, a fresh Notice Inviting Tender (NIT) for selection of contractor for the proposed survey, design, construction and

installation including commissioning of Sewage Treatment Plant using MBBR Technique and Rain Water Harvesting at Eden Gardens Stadium, Kolkata was floated on January 30, 2025 due to changes in the capacity and utility of the treated water. The NIT interalia specifies that the EPC Contractor shall be responsible for comprehensive design, execution and commissioning of the proposed Sewerage Treatment Plant with a capacity which can cater to the requirement for match and non-match days and that the EPC Contractor shall ensure delivery of a sustainable rainwater harvesting facility. A copy of the said Notice Inviting Tender dated January 30, 2025 is annexed hereto and marked as **Annexure 'N'**.

8. One M/s Dhal Engineering Pvt. Ltd. Has been selected as the EPC contractor for the survey, design, construction and installation including commissioning of Sewage Treatment Plant and Rain Water Harvesting at Eden Gardens Stadium, Kolkata. A Letter of Intent dated March 1, 2025 has been issued in favour of the said contractor, a copy of which has been annexed hereto and marked as **Annexure 'O'**. The overall contract duration has been specified to be 5 months from the date of the LOI.
9. CAB has also issued a letter dated March 2, 2025 in favour of the Col. (Land), HQ Bengal Sub- Area and a letter dated March 10, 2025 in favour of the Additional Chief Secretary, Home and Hill Affairs, Government of West Bengal whereby the addressees were informed about the latest developments relating to construction of RWH and STP to ensure sustainability of water resources and also praying for an approval from the concerned authorities on the concerned Project. In this connection, copies of the letters dated March

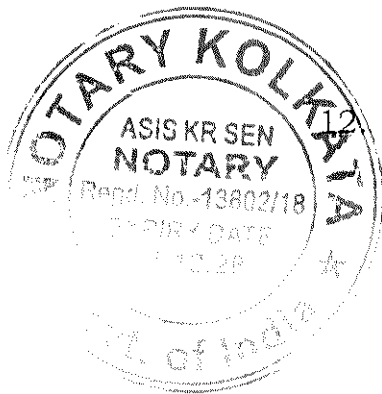


2, 2025 and March 10, 2025 are annexed hereto and collectively marked as **Annexure 'P'**.

10. Finally, by letters all dated March 10, 2025 addressed to the Office of the Defense Estates Officer, Kolkata Circle, the Colonel (Land), HQ, Bengal Sub Area and the General Officer, Commanding in Chief, Eastern Command, CAB has prayed for grant of approval to the work of construction of Sewage Treatment Plant and Rain Water Harvesting at Eden Gardens Stadium. Copies of the aforesaid letters dated March 10, 2025 are annexed hereto and collectively marked as **Annexure 'Q'**.

11. CAB, through its reply dated May 23, 2024 filed before this Hon'ble Tribunal had prayed for leave to disclose further documents in order to explain and elucidate on the steps taken by CAB after filing of the said reply. CAB once again highlights that the updates provided through the 1st and the instant supplementary replies and the documents annexed to the same shall demonstrate the efforts that are being made by CAB towards compliance of the various directions issued by this Hon'ble Tribunal in OA No. 94 of 2021, especially, through the order dated April 15, 2021.

It is humbly prayed that this Hon'ble Tribunal may be pleased to take the instant supplementary reply filed by CAB on record and consider the same while adjudicating the present proceeding.



Identified by me

[Signature]
Amitava Mitra, Advocate
Regn. No. WB/1887/1995

Added Respondent No.5/Respondent No.12

[Signature]
HONY. SECRETARY
THE CRICKET ASSOCIATION OF BENGAL

PLACE:- KOLKATA

DATE:- 18.03.2025

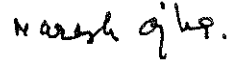
Through:-



PRIYATA CHAKRABORTY,
Advocate for Cricket Association of Bengal
16/12, Semal Road, Shipra Suncity,
Indirapuram, Gaziabad, U.P-201014.
Email-priyatachakraborty1992@gmail.com
Mob-8777346969.

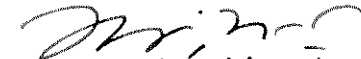
VERIFICATION

I, Naresh Ojha, son of Mr. Prabhulal Ojha, aged about 66 years, serving as Honorary Secretary of the Cricket Association of Bengal ['CAB'], do hereby verify that the statements made in paragraphs 1 to 6 and 11 the foregoing Reply are true to my knowledge, those contained in paragraphs 7 to 10 are based on my information derived from the official records, which I verily believe to be true and those made in paragraphs 11 is my respectful humble submissions and that I have not suppressed any material facts before this Hon'ble Tribunal.



HONY. SECRETARY
THE CRICKET ASSOCIATION OF BENGAL

Identified by me



Amitava Mitra, Advocate
Regn. No. WB/1887/1995

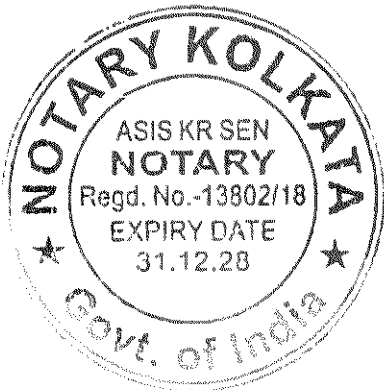
Added Respondent No.5/Respondent No.12

IN THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

EXECUTION APPLICATION NO. 41 OF 2023

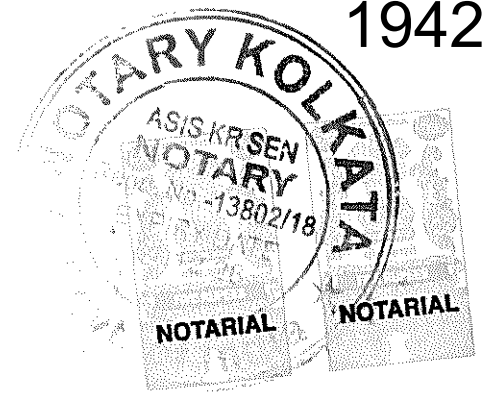
(OLD M.A. NO. 16 OF 2023)



10

IN

O.A. NO. 94 OF 2021



IN THE MATTER OF:

HAIDER ALI,

...APPLICANT

VERSUS

UNION OF INDIA AND ORS.

...RESPONDENTS/CONDEMNERS

SL. NO. 68

AFFIDAVIT

I, Naresh Ojha, son of Mr. Prabhulal Ojha, aged about 66 years, serving as Honorary Secretary of the Cricket Association of Bengal ['CAB'], the Added Respondent No. 5/the Respondent no. 12 at Kolkata do solemnly affirm and state as follows:

1. I am the Honorary Secretary of the CAB. I am and have made myself well and fully acquainted with the facts and circumstances of the instant case. I have been authorized by the CAB to make and affirm the instant affidavit for and on its behalf. As such, I am competent to affirm the instant affidavit for and on behalf of the CAB.

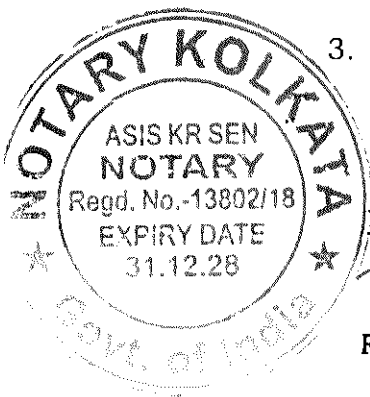
2. That I have read and understood the contents of the accompanying Application. I state that the facts stated in the Application are true and correct to my knowledge based on records. The legal submissions are based on advise received and believed by me to be correct.

3. That the annexures are true copies of their respective originals.

Naresh Ojha

HONY. SECRETARY
THE CRICKET ASSOCIATION OF BENGAL

7 MAR 2025



Identified by me

[Signature]
Amitava Mitra, Advocate
Regn. No. WB/1887/1995

Solemnly affirmed and declared
Before me on Identification
[Signature]

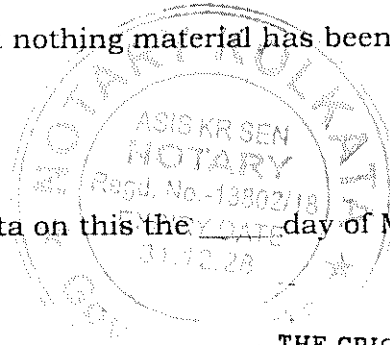
DEPONENT

ASIS KUMAR SEN
City Civil Court
Kolkata
Reg. No. 13802/18 Govt. of India

VERIFICATION

I, Naresh Ojha, the deponent above named, do hereby verify that the contents of my foregoing affidavit are true and correct, that no part of it is false or incorrect and that nothing material has been concealed therefrom.

Verified by me at Kolkata on this the day of March, 2025.



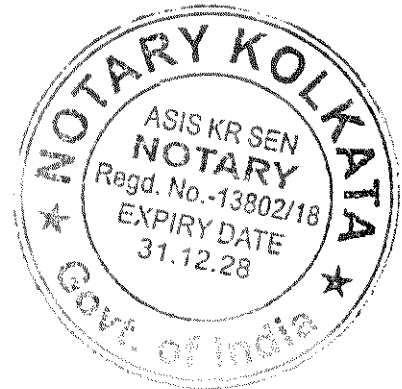
Naresh Ojha

HONY. SECRETARY
THE CRICKET ASSOCIATION OF BENGAL

Identified by me

[Signature]
Amitava Mitra, Advocate
Regn. No. WB/1887/1995

DEPONENT





THE CRICKET ASSOCIATION OF BENGAL

DR. B.C. ROY CLUB HOUSE, EDEN GARDENS, KOLKATA-700 021

Ref. No. 163(4)/8/1522/2025

Date: 30 January 2025

NOTICE INVITING TENDER

The Cricket Association of Bengal (CAB) invites the reputed firms for appointment as "EPC Contractor" for the proposed Design and construction of Sewage Treatment Plant implementing MBBR Technique and Rainwater Harvesting at Eden Gardens, to be received via registered post/speed post/ courier or hand delivered.

Name of Project	Bid Security Deposit	Cost of NIT Document	Estimated Cost
Selection of EPC Contractor for the proposed Survey, Design, Construction and Installation including Commissioning of Sewage Treatment Plant implementing MBBR Technique & Rainwater Harvesting at Eden Gardens Stadium, Kolkata as per approved design to be provided by contractor and vetted by any IIT or institute of national importance or renowned TPIA.	INR 5,00,000	Rs. 11800 (inclusive of GST)	Rs. 2,50,000,00 (Inclusive of GST & Other Tax)

- The terms and conditions governing the submission and evaluation of bids including eligibility requirements and performance obligations are contained in NIT document which will be available from 30 January, 2025 on receipt of payment of the cost of the tender document of Rs. 11800 (Rupees Eleven Thousand Eight Hundred Only) inclusive of GST. Please note that this fee is non-refundable.

CAB Bank Details :

Account Name : The Cricket Association of Bengal

Bank Name : Axis Bank Ltd.

Account no - 920010000494090

IFSC Code - UTIB0000034

MICR Code - 700211009

Address - Premises No 316, Shree Ram AC Complex, 18/5A Raja Ram Mohan Roy Road, Barisha, Kolkata, West Bengal, 700008

- The NIT documents will be available for purchase from 30 January 2025 to 07 February 2025.
- Interested parties are requested to send an email to eden2026@bengalcricket.com with the payment confirmation receipt. The subject line of the email should be "Notice Inviting Tender" for the selection of EPC Contractor for the proposed Survey, Design, Construction and Installation including Commissioning of Sewage Treatment Plant and Rainwater Harvesting at Eden Gardens Stadium, Kolkata." Upon receiving confirmation of payment via email and subsequent validation of the credit on the bank statement, CAB will proceed to distribute the tender document to the concerned parties via email.



Web : www.cricketassociationofbengal.com
E-Mail : cab@bengalcricket.com

FAX NO. : 2248-7555
PHONE : 2248-0411
2248-2447



THE CRICKET ASSOCIATION OF BENGAL

DR. B. C. ROY CLUB HOUSE, EDEN GARDENS, KOLKATA-700 021

4. The Proposals must be delivered by hard copies through registered post/speed post/ courier or hand delivered the following address: Dr. B. C. Roy Club House, Eden Gardens, Kolkata 700021 and must be received by 5.00pm IST on 10th February 2025, as shall be informed at the relevant time.
5. The response to the NIT will be opened on 15th February 2025 at 2.00 PM.
6. Note: Here "NIT" refer as Notice Inviting Tender.

For and Behalf of The Cricket Association of Bengal

Honorary Secretary
The Cricket Association of Bengal



The Cricket Association of Bengal

**NOTICE INVITING TENDER FOR SELECTION OF CONTRACTOR FOR THE PROPOSED SURVEY,
DESIGN, CONSTRUCTION AND INSTALLATION INCLUDING COMMISSIONING OF SEWAGE
TREATMENT PLANT USING MBBR TECHNIQUE AND RAIN WATER HARVESTING AT EDEN GARDENS
STADIUM, KOLKATA**

NIT REF No: CAB/2025/EDEN2026/



1. Background :

1.1 The Cricket Association of Bengal ("CAB") is a registered Society having its headquarter at Dr. B. C. Roy Club House, Eden Gardens, Kolkata 700021. The CAB apart from being the governing body for the sport of cricket in the State of West Bengal, is a Full Member of The Board of Control for Cricket in India (BCCI). The CAB proposes to incorporate the development of essential sustainable facilities- Sewage Treatment Plant and Rain Water Harvesting facilities in Eden Garden Stadium.

2. Objective :

2.1 The CAB plans to undertake the incorporation of the development of essential sustainable facilities at Eden Gardens Stadium, aiming to transform it into a modern cricket stadium and multipurpose venue capable of accommodating various green practices and sustainable development, on both match and non-match days. The objective is to craft a venue that not only elevates the stadium's functionality and environmental responsibility but also sets new standards for sports venues globally.

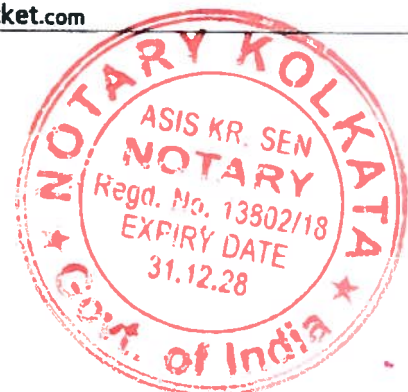
2.2 The EPC Contractor, upon appointment, shall be responsible for comprehensive design, execution, and commissioning for the proposed development of Sewage Treatment Plant and Rainwater Harvesting at Eden Gardens Cricket Stadium. The CAB proposes a Sewage Treatment Plant with a capacity which can cater the requirement for match and non-match days. The appointed EPC Contractor will manage all aspects of the project, ensuring the delivery of a sustainable Sewage Treatment Plant and rainwater harvesting facility that aligns with the CAB's vision for a stadium containing modern, environmentally responsible sports infrastructure.

2.3 The EPC Contractor's Project Coordinator will report directly to the CAB's team during the project's execution. Here, the CAB's team composed of experienced professionals to oversee project governance, facilitate coordination, and assist in alignment with the organization's strategic goals, promote efficient project delivery and communicate within the Association.



3. Schedule of Events & Bid Details :

SL No	Particulars	Details
1	Name of the Client	The Cricket Association of Bengal. Dr. B. C. Roy Club House, Eden Gardens, Kolkata 700 021
2	Name of the Project	Selection of EPC Contractor for the proposed development of Sewage Treatment Plant and Rainwater Harvesting facility at Eden Gardens Stadium, Kolkata.
3	Proposal Validity	Period not less than 90 days (Ninety days) from the Proposal Due Date ("Proposal Validity Period"). Prior to the expiry of Proposal Validity Period, CAB may request Interested Parties to extend the period of validity of their Proposals for specified additional period. The request for extension shall be made in writing. Interested Parties refusal for such extension shall be treated as withdrawal of the Proposal and in such circumstance the Bid Security Deposit shall be returned to the Interested Party.
4	Method of Selection	Quality & Cost Based Selection (QCBS).
5	Scope of Services	Detailed in Annexure – A
6	Timeline for Construction	05 months from the date of handover of site
7	Availability of tender Document	Interested parties can obtain the tender document by making a non-refundable payment of Rs. 11,800 (Rupees Eleven Thousand Eight Hundred Only) inclusive of GST.
8	Date of sharing of NIT document	30 th January 2025 – 07 th February 2025
9	Mode of submission of Proposal	Submission of Proposal in hard copies along with electronic copy in pen drive through registered post/speed post/ courier or hand delivered. The technical and financial bid both will be submitted concurrently dully signed.
10	Site Visit and submission of queries	Interested Parties shall be entitled to visit and inspect the Site; and ascertain for itself the location, surroundings, access, transport, right of way or any other matter considered relevant by it in its discretion solely at it's own cost. To arrange for a site visit, interested parties must submit a written request via email to CAB, indicating their preferred date between 31 th Jan 2025 and 08 th Feb 2025. The decision to facilitate such visits rests solely with CAB, and they will make efforts to accommodate the site visit based on the availability of the relevant officials. Preferred dates and time for visit. The Interested Parties shall submit their queries as per the format in Schedule 2.
11	Issue of Pre-proposal Clarifications	Till 08 th Feb 2025
12	Last date of Submission of Proposal (Proposal Due Date)	10 th February 2025
13	Bid Security Deposit	INR 5 Lakh (Rupees Five Lakh) ("Bid Security Deposit") in form of a Bank Guarantee addressed to "The Cricket Association of Bengal". Issued by any bank that is listed at Schedule 2 of the Reserve Bank of India Act, 1934 (excluding cooperative banks and regional rural banks) or an Indian private bank or another reputable bank.
14	Date of Opening of Proposal	13 th February 2025
15	Date of Technical Presentation	To be Notified
16	Contact Details	Email id – eden2026@bengalcricket.com



4. Pre-qualification Criteria :

4.1. Overview of Firm's eligibility :

For the purpose of NIT, any professional entities operating in India which satisfy the following requirements as at the date of this notice (or such other specific date as is specified in NIT in relation to any individual criteria) are eligible to participate in this process and to submit Proposals.

4.1.1 Technical Eligibility

The Interested Party must have, within the last 5 (Five) years, in the capacity of EPC Contractor, successfully completed the development of sustainability initiatives in the mode of Green spaces, Substation, Pumphouse, STP and RWH from designing phase to commissioning stage, validating surveying, site feasibility, GFC drawings, construction, testing and commissioning. The interested party shall :

1. Provide credentials for a similar completed project valued at a minimum of **40%** of the estimated tender amount, completed within the last 5 years prior to the tender notice; OR
2. Submit credentials for two similar completed projects, each valued at **30%** of the estimated tender amount, completed within the last 5 years prior to the tender notice; OR
3. Also present credentials for a single ongoing project of similar nature, with at least **80% completion**, and valued not less than the requirement in point (1) above.

Note: a. For ongoing projects, a satisfactory performance certificate from the concerned Executive Engineer or an equivalent competent authority is mandatory.

b. The certificate should reflect the executed value of the completed or ongoing work.

4.1.2 Financial Eligibility

The Interested Party shall have an audited average annual turnover in each of the immediately preceding five financial years of an amount equal to **40%** of the estimated value of the tender which is executed in the same executive year.

The Interested Party shall have a Positive net worth in each of the immediately preceding three financial years.

The Interested Party shall furnish copies of the audited balance sheet and profit & loss account of the previous five financial years ending March 31, 2024 duly certified by statutory auditors or a Chartered Accountant firm and for the financial years where audited financial statements are not available, the Interested Party shall furnish a Certificate from a Chartered Accountant firm evidencing turnover and profit & loss account to substantiate its eligibility as specified in this Clause 4.1.2.

4.1.3 Quality, Health, Safety and Environment (QHSE) Eligibility

The interested Party must have a comprehensive Quality, Health, Safety and Environmental Management system in place. The Interested Party is requested to submit the following documents related to HSEQ to be evaluated at Tender stage:

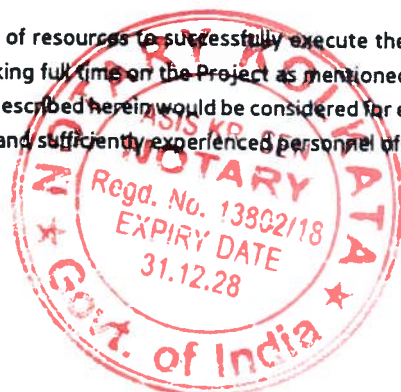
Quality and HSE Management System/QHSE Policy, procedures and sample QHSE plan for similar nature of job.

4.1.4 General Eligibility

The Interested Party shall be an entity registered in India and have all valid statutory licenses required for operating in India along with the valid GST number.

4.2 Qualification and relevant experience of key personnel :

The Interested Parties should have the capacity of deploying the requisite number of resources to successfully execute the scope of services in the defined timelines with at least the following qualified key staffs working full time on the Project as mentioned in below table. The following Key Personnel whose experience and responsibilities are briefly described herein would be considered for evaluation of the Technical Proposal. The Interested Parties shall provide competent, qualified and sufficiently experienced personnel of adequate number dedicated to the assignment.



Sl No	Position	Minimum Experience
1	K-1: Team Lead (Project Coordinator)	Should have minimum 05 years of post-qualification experience in executing the said scope of work
2	K-2: Design Engineer	Should each have 03 years of post-qualification experience in executing the scope of work
3	K3 : Quality Engineer	Should each have 03 years of post-qualification experience in executing the scope of work
4	K4:Execution Engineer	Should each have 03 years of post-qualification experience in executing the scope of work
5	K5: Safety Engineer	Should each have 03 years of post-qualification experience in executing the scope of work

The Proposed Key Personnel whose curriculum vitae are provided in the Proposal, as specified in Schedule 5, should be on the payroll of the Interested Party at the time of Proposal submission.

Even though an Interested Party meets the above eligibility criteria, it may be disqualified if :-

(a) It has made or provided any false or misleading statements or information or documents in any of the forms, declarations, affidavits, or other attachments filed as part of its Technical or Financial Bid, in proof of its qualification requirements.

OR

(b) It is currently blacklisted or debarred by any state or central governmental authority or other regulatory authority from participation in its tendering process, or if it has been declared insolvent or bankrupt.

5. Selection of bidder :

The Successful Bidder shall be selected on the basis of both Technical and Financial criteria, giving due weightage to both aspects. An Interested Party shall not be entitled to be declared the Successful Bidder simply on account of it having quoted the lowest price.

The Successful Bidder shall be called upon to execute a Service Contract with CAB. The contract shall encompass all necessary terms, deliverables, timelines, payment structures, performance guarantee and any associated penalties, etc. Detailed discussions and negotiations regarding these aspects will take place after the selection process.

6. Scope of Services :

The proposed Sustainable development at 'Eden Gardens' shall be at least at par with the best International cricket constructed across the globe in respect of its design parameters, commercial viability, operational efficiency and energy efficiency, and additionally, shall be capable of multi-purpose use i.e.: use for other sporting and non-sporting social events throughout the year.

6.1 Below are the broad phases/stages in which the Service shall be performed. Also refer Appendix A - "Scope of Services" along with the below mentioned Scope.

- Site Surveying and Feasibility Phase
- Design and Cost Estimation Approvals Phase
- Approvals on GFC Drawings Approvals Phase
- Construction and Coordination Phase
- Testing and Commissioning Phase

All Designs, Drawings and Testing should be reviewed as per all relevant Bureau of Indian Standards, National Building Code, local bylaws, any other regulations and accepted Industry practices.



6.1 List of Project Deliverables :

The detailed list of deliverables is listed in Appendix A – Scope of Services.

7. Checklist of Proposal Submission :

Each Interested Party shall, at the time of submission of its Proposal, submit the following documents specified below as forming part of the Technical Proposal and the Financial Proposal (together the "Proposal Documents"), each of which should be initialed on each page and signed by the Interested Party/ its authorized representative.

Each Interested Party's submission should be organized as follows:

Master Envelope: The Master Envelope shall contain the Proposal Submission Letter, which shall provide an overview of the proposal and introduce the submission in the format specified in Schedule 1 along with a declaration that the Interested Party meets all the General Eligibility criteria. Additionally, within the Master Envelope, there shall be two nested envelopes labeled as the "Technical Proposal Envelope." And "Financial Proposal Envelope" respectively

7.1 Technical Proposal Envelope: The nested Technical Proposal Envelope shall contain the following documents:

Technical Proposal Covering Letter

Technical Proposal as listed in Clause 7.2

Technical Proposal Covering Letter

The Technical Proposal Covering Letter within the Technical Proposal Envelope shall:

- Explicitly state that the Interested Party has submitted all required documents within the designated timeframe.
- Include the contact details (address, phone number, and email) of the authorized representative of the Interested Party. This representative will be the designated point of contact for CAB's communication on all matters concerning the Proposal.

7.2 Technical Proposal :

One (1) original and one (1) copy of a detailed Technical Proposal for the provision of services to be included.

Checklist for Proposal Submission	Supporting Documents
(a) Proposal Submission Letter	Supporting documents (as per Schedule 1 to the NIT)
(b) Technical Eligibility Form	Supporting documents (as per Schedule 3 to the NIT)
(c) Technical Capability, Approach, Team Structure, and Staffing Plan	Supporting documents (as per Schedule 4 to the NIT)
(d) Formats describing educational qualification and relevant experience of the Proposed Key Personnel	Supporting documents (as per Schedule 5 to the NIT)
(e) Financial Eligibility Form	Supporting documents (as per Schedule 6 to the NIT)
(f) Affidavit attested/notarized on Rs. 100 stamp paper	As per Schedule 9 to the NIT
(g) Power of Attorney	As per Schedule 10 to the NIT
(h) Bank Guarantee	As per Schedule 11 to the NIT

7.3 Financial Proposal Envelope :

The Financial Proposal Envelope shall contain the following :-

1. Financial Proposal Covering Letter

2. One (1) original and one (1) copy of a detailed Financial Proposal for the provision of services to be included. The Interested Party shall submit Financial Proposal in accordance with the format provided in Schedule 7 of the NIT.

3. Bank Guarantee towards Bid Security

The Financial Proposal Covering Letter within the Financial Proposal Envelope shall:

- Explicitly state that the Interested Party has submitted all required documents within the designated timeframe.



b. Include the contact details (address, phone number, and email) of the authorized representative of the Interested Party. This representative will be the designated point of contact for CAB's communication regarding its decision concerning the Proposal.

The scope of work of EPC Contractor is to keep an eye on the delivery of the project in terms of design, survey, construction and commissioning.

The Amount quoted by the Interested Parties in accordance with the estimated cost to this NIT shall be inclusive of all applicable taxes, duties, Cess, surcharges, levies, etc. (including, without limitation, Goods & Services Tax ("GST"), Swachh Bharat Cess, Secondary & Higher Education Cess, etc.). Payment shall be made in the following manner:

Milestone of Billing: Monthly based on activity Contractor must prepare and submit the detail measurement and abstract by taking joint site measurement based on actual work done by them and bill will be released after checking and certification by department.

All payments will be released as per the availability of funds from the date of submission of certified invoice. Whereas Retention amount/value i.e. 5% of basic R.A. Bill value shall be held.



The Interested Parties shall provide the Bank Guarantee towards Bid Security on the understanding that if they are not selected, the Bank Guarantee shall be returned to them. If the Interested Party is selected in the final process for being awarded the contract, and if the Interested Party fails to execute the contract without any justifiable cause, then in that event the CAB shall be entitled to invoke the Bank Guarantee.

If the interested party is selected it shall be required to furnish a Performance Bank Guarantee, for a sum of rupees (5% of Contract Value) and the bank guarantee furnished towards Bid Security shall be returned to it. Such Performance Bank Guarantee shall remain valid for a period of 12 months from the date of Commissioning.

8. General Terms to the :

- 8.1 Proposal received in incomplete condition or found to be incomplete during evaluation shall be liable for rejection. However, if during evaluation, CAB finds it necessary to seek any clarification or further information based on documents submitted by any Interested Party, then CAB may, in its sole discretion and keeping in mind the interest of the Project, seek such further documents or clarification from the Interested Party as it may deem fit and include the same in the evaluation process.
- 8.2 Neither CAB nor its officers, employees and/or agents shall, under any circumstances whatsoever, be responsible or liable in any manner or mode by whatever name called or described for any costs, liability, losses, damages or expenses of any kind whatsoever incurred or suffered by any person in connection with this document or as a consequence of the preparation or delivery of any NIT.
- 8.3 The CAB, its Affiliates, employees or advisors do not make any representation or warranty and shall not be liable to any person including any Interested Party under any law including any statutes, rules, regulations, tort, principles of restitution, unjust enrichment or otherwise for any loss, damages, costs or expenses which may arise from or be incurred or suffered on account of, anything contained in or deemed to form part of this Proposal, or the failure of the Interested Party to understand the requirements and respond to the Proposal.
- 8.4 No claim shall be entertained for expenses incurred by any Interested Party for submission of the Proposal in the event of cancellation/ rejection/ acceptance/ withdrawal of this Proposal.
- 8.5 Neither the publication of this document nor any part of its content is to be taken as any form of offer capable of acceptance or any commitment or acknowledgment on the part of CAB to proceed with any NIT and CAB reserves the unfettered right not to appoint any EPC Contractor at any time without giving any reasons.
- 8.6 CAB reserves the right and the sole and absolute discretion, with or without notice, at any time, and without incurring any liability therefor, to cancel this Proposal and/or the entire process and/or reject all or any NITs or invite revised NITs. In no event, shall CAB be liable to return the NIT documents of any Interested Party.
- 8.7 CAB reserves the right to proceed with the selection process regardless of the number of NITs that are received and/or shortlisted. CAB reserves the right to determine the eligibility of and/or shortlist any Interested Party based on the information submitted in its NIT and/or any information from other sources.
- 8.8 CAB shall have the right to relax any eligibility condition/s as per its sole discretion.
- 8.9 CAB reserves the right to renegotiate the commercial Terms & conditions with the Interested Parties and /or shortlisted parties
- 8.10 This Proposal is neither an offer by CAB to enter into any contract nor does it confer any right upon the Interested Party or impose any obligation upon CAB in any manner whatsoever. No binding legal relationship will exist between the Interested Party and CAB until execution of the services agreement in form and manner satisfactory to CAB.
- 8.11 Interested Party are bound to maintain the confidentiality of this Proposal and any other information or documents provided to them.
- 8.12 All matters in relation to this Proposal or the process shall be governed by the laws of India, without reference to its conflict-of-law principles and any disputes shall be subject to the exclusive jurisdiction of the courts at Kolkata, India.
- 8.13 By submitting an NIT, an Interested Party will be deemed to have accepted all the terms and conditions of this Proposal.



8.14 Any requests for clarification or further information in relation to this Proposal may be addressed by email (in the format provided in Schedule 2 to this NIT in .doc or .docx or pdf format only) to the following address eden2026@bengalcricket.com and must be received by 5.00 pm IST till 08th Feb 2025. CAB shall not be bound to respond to any request for clarification.

8.15 Each Proposal Document must be delivered by hard copies along with electronic copy in pen drive through registered post/speed post/ courier or hand delivered to the following address: To The Honorary Secretary, The Cricket Association of Bengal, Dr. B. C. Roy Club House, Eden Gardens, Kolkata 700 021 and must be received by 5.00pm IST on 10th Feb 2025, or as shall be informed at the relevant time. Any Proposal Document received after this deadline may not be considered unless CAB decides otherwise at its discretion.

8.16 Interested Party shall not have any conflict of interest (the "Conflict of Interest") that affects this NIT process.

Any Interested Party found to have a Conflict of Interest shall be disqualified. The CAB Conflict of Interest Rules are given in Schedule 9 of the NIT.



SCHEDULE 1
PROPOSAL SUBMISSION LETTER

[To be typed on Interested Party's Letterhead]

_____2025

The Cricket Association of Bengal

Dr. B. C. Roy Club House,

Eden Gardens,

Kolkata – 700021

India

For the attention: The Honorary Secretary, CAB

Dear Sirs,

NOTICE INVITING TENDER FOR APPOINTMENT OF EPC CONTRACTOR FOR THE PROPOSED SURVEY, DESIGN, CONSTRUCTION AND INSTALLATION INCLUDING COMMISSIONING OF SEWAGE TREATMENT PLANT & RAIN WATER HARVESTING AT EDEN GARDENS STADIUM KOLKATA.

We, _____, acknowledge receipt of the above-mentioned Notice Inviting Tender published by CAB ("NIT") and fully understand and accept the terms, conditions and procedures set out therein. In accordance with the requirements of the NIT, we hereby submit a proposal (the "Proposal") in accordance with the terms of the NIT.

We confirm that:

- Each element of this Proposal has been formulated with regard to and with a view to successfully achieving the aims and objectives of CAB as set out in the NIT;
- We have perused the Conflict of Interest Rules annexed at Schedule 9 to this NIT and declare that we do not have any conflict in terms thereof;
- No element of this Proposal is conditional upon any event, fact or circumstance other than the acceptance by CAB of the offer contained in this Proposal; and
- We hereby irrevocably and unconditionally accept the terms and conditions set out in the NIT and agree to be bound by the same.

For and Behalf of

Name

Designation



Date

SCHEDULE 2

FORMAT FOR QUERIES AND/OR REQUESTS FOR FURTHER INFORMATION

The queries are to be sent via email to eden2026@bengalcricket.com latest by 08th Feb, 2025 in the below mentioned format :

SL. NO.	SECTION/ CLAUSE NO.	QUERY/ REQUEST FOR ADDITIONAL INFORMATION
1		
2		
3		
4		



SCHEDULE 3
TECHNICAL ELIGIBILITY

(To be submitted by Interested Party pertaining to Technical Eligibility in the capacity of EPC Contractor)

Sl. No.	Particulars	Particulars
1	Name of Project	
2	Name of Client	
3	Proposed role in Consultancy	
4	Whether any JV/Consortium Partner associated (Yes/No)	
5	Description of Service	
6	Total Built up Area :	
7	Total Project Value : Total Contract Value :	
8	Project Duration	Start DateEnd Date.....
9	Project status (Completed/Ongoing)	
10	Certified Copy of Work Order/Agreement	
11	Certified Copy of Certificate of Completion of the Project	
12	Name and Contact details of client's representative	

Note: -

1. Above format shall be filled for each project claimed by Interested Party under Technical Eligibility for each of last 7 (seven) years for the period ending on March 31, 2024.
2. Interested Party shall submit details of project(s)/experience strictly in the given formats along with supporting documents/evidences including completion certificate from the client in support of its Technical Eligibility.
3. CAB reserves the right to contact the Interested Parties, their bankers, their consultants, their clients and other such sources for verifying the information, references and data submitted by the Interested Parties in the Proposal including the supporting documents/evidences/certificates submitted by Interested Party in support of its Technical Eligibility, without further reference to the Interested Parties.



SCHEDULE 4

TECHNICAL CAPABILITIES, APPROACH, TEAM STRUCTURE AND STAFFING PLAN

A detailed description shall be drafted outlining technical capabilities, approach, team structure and staffing plan for the project and staffing plan for proposed assignment.

{Suggested Structure}

1)	Technical Capabilities	[not more than 2 pages]
2)	Approach for the assignment	[not more than 3 pages]
3)	Team Structure for the Project	[not more than 2 pages]
4)	Staffing Plan	[not more than 2 pages]

1) Technical Capabilities

{Please explain technical capability of the firm in order to execute the scope of work as per the NIT. Also detail out how resources can deliver the project.}

2) Approach for the Assignment and Work Plan including L-2 Project Schedule

{Please outline the proposed concept plan and approach to be adopted against the Scope of Services for successful implementation of project. Also please include a L-2 Schedule of proposed Eden Gardens Redevelopment Project}

3) Team Structure for the Project

{Please outline the proposed team structure to be deployed for the project.}

4) Staffing Plan

{Please furnish a staffing plan for the duration of the project for the key resources}

Note: Please attach relevant proof in support of the details provided.



SCHEDULE 5

QUALIFICATION AND EXPERIENCE OF PROPOSED KEY PERSONNEL

CURRICULAM VITAE

Position Title	(e.g., K1- Team Lead)
Name of the Expert	
Post Qualification Experience	
Date of Birth	

Education: {List of college/ university and Graduation, Post-Graduation, Diploma or other specialized education or relevant qualification obtained}

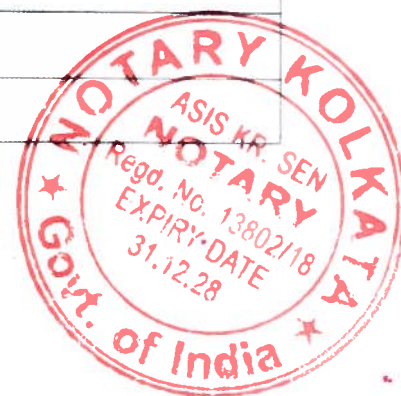
Examination Passed	Board / University	Year of Passing	Percentage

Employment Record relevant to Assignment: {Starting with current position, list in reverse order. Only relevant assignment shall be included}

Period	Employing Organization	Designation	Country	Summary of Activities Performed

Relevant Projects:

Period	Employing Organisation	Project Details	Role



Membership in Professional Association:

References:

Name of Reference	E-mail Id	Phone No	Position	Organization

Certification:

I, the undersigned, certify that the above-mentioned information is best of my knowledge and belief

Signature of the Expert with company seal



SCHEDULE 6
FINANCIAL ELIGIBILITY

(To be submitted by Interested Party on its Letter Head)

Sl. No.	Financial Year	Annual Turnover excluding GST (in INR)	Profit Before Tax (in INR)
1			
2			
3			
4			
5			
Average Annual Turnover			

Certificate of Annual Turnover excluding GST and Profit before Tax (PBT)

Note: -

1. The above Form shall also be duly certified and stamped by the statutory auditors or a chartered accountant firm on letter head of Interested Party.
2. Interested Party shall also submit certified copies of audited annual report/ audited financial statements for the relevant Financial Years. Additionally, the Interested Party must submit income tax returns for the previous three Financial Years ending on March 31, 2024.



SCHEDULE-07

FORMAT FOR LETTER OF BID (To be Submitted on Company's Letter head)

[The Interested Party Company Name]

[Address]

[Email] | [Phone Number]

Date: / /2025

To,

The Cricket Association of Bengal

Dr. B. C. Roy Club House,

Eden Gardens,

Kolkata – 700021

India

Subject: Bid Submission for Survey, Design, Construction and Installation including Commissioning of Sewage Treatment Plant implementing MBBR Technique & Rainwater Harvesting at Eden Gardens Stadium, Kolkata – Notice Inviting Tender

Dear Sir,

We are pleased to submit our bid price in response to your Notice Inviting Tender (NIT) for the Survey, Design, Construction and Installation including Commissioning of Sewage Treatment Plant implementing MBBR Technique & Rainwater Harvesting at Eden Gardens Stadium, Kolkata. Our proposal is prepared in compliance with the terms and conditions outlined in the tender document, and we have enclosed all required documents.

1. Financial Proposal – Detailed cost breakdown of the project scope.
2. Technical Proposal – Proposed methodology, implementation schedule, and compliance with project specifications.
3. Company Credentials – Experience in similar projects and technical capabilities.
4. Statutory Documents – Required licenses, certifications, and compliance records.

SL.No.	Nature of work	Quoted Fee	GST
1	Survey, Design, Construction and Installation including Commissioning of Sewage Treatment Plant & Rain Water Harvesting at Eden Gardens Stadium, Kolkata (A)		
	Total Amount		

We assure you of our commitment to delivering the project with the highest standards of quality and within the stipulated timeframe. We look forward to the opportunity to collaborate and contribute to the successful execution of the project.

Thank you for your consideration.

Best Regards,

Name & Signature of the Authorized Signatory



SCHEDULE 8

Detailed BOQ

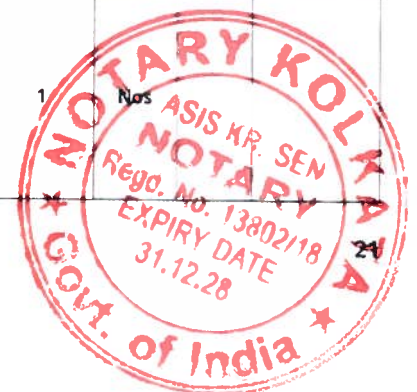
Bill of Quantities						
Sl. No	Particular	SAC Code	Quantity	UOM	Rate	Amount
Sewage Treatment Plant						
Civil Works						
1	Survey, Design, of Sewage Treatment Plant implementing MBBR Technique & Rainwater Harvesting including modification, as per approved design by contractor and vetted by any IIT or institute of national importance or renowned TPIA.		1	Nos		
2	Earth work in excavation all kinds of soil by mechanical means (Hydraulic excavator) / manual means in foundation trenches or drains, including dressing of sides and ramming of bottoms, including getting out the excavated soil and disposal of surplus excavated soil as directed, within a lead of 1000 m or instructed by Engineer-In Charge. In case the excavation is above 1m.	995433	-	Cum		-
3	Providing and laying Plain cement concrete of grade M-15 in foundation. The job includes Centering & Shuttering including centering propping etc & removal of form for all heights.(Cement shall be approved make brand) and directed by Engineer-In Charge.	68101190	-	Cum		-
4	Providing and laying in position machine batched and machine mixed design mix M-25 grade cement concrete for reinforced cement concrete work, using cement content as per approved design mix, including pumping of concrete to site of laying but excluding the cost of reinforcement, including admixtures in recommended proportions as per IS: 9103 to accelerate, retard setting of concrete, improve workability without impairing strength and durability as per drawing and direction of Engineer-in-charge. The job includes Centering & Shuttering including strutting, propping etc & removal of form for all heights. (Cement shall be approved make brand) as directed by Engineer-In Charge	68101190	-	Cum		-
a	In foundation	68101190	-	Cum		-
b	In Sub-structure	68101190	-	Cum		-
c	In Super-structure	68101190	-	Cum		-



5	Providing and laying in position machine batched and machine mixed design mix M-30 grade cement concrete for reinforced cement concrete work, using cement content as per approved design mix, including pumping of concrete to site of laying but excluding the cost of reinforcement, including admixtures in recommended proportions as per IS: 9103 to accelerate, retard setting of concrete, improve workability without impairing strength and durability as per drawing and direction of Engineer-in-charge. The job includes Centering & Shuttering including strutting, propping etc & removal of form for all heights. (Cement shall be approved make brand) as directed by Engineer-In charge.	68101190	-	Cum	-
5	Supplying, cutting, bending, binding, straightening, placing HYSD bars confirming to grade IS:1786-(Fe-500) for steel reinforcement works for finished item of work as per approved drawing and technical specifications complete. Laps, chairs and wastage shall be included in the rate and shall not be considered in the measurement. (Rebars shall be approved make brand) as directed by Engineer- In charge.	68101190	-	Cum	-
6	Supplying and laying in position fly ash brick work of approved class designation with compressive strength not less than 50 kg/cm ² in superstructure at various elevations in cement-sand mortar (1:6) including cost of all material, scaffolding, tools etc all		-	Cum	
Equipments					
7	Supply, installation, and commissioning of Bar Screens (Coarse Screen & Fine Screen) with 12 mm spacing, made of SS 304 material(Brand approve make in Annexure-2)		2	Nos	
8	Supply, installation, and commissioning. Raw Sewage Pumps (1 Working + 1 Standby), Submersible Non-Clog type, with a flow rate of 7.5 cum/hr, head of 10 mtr, 1.0 HP capacity. MOC-CI (Brand Approve make in Annexure-2)		2	Nos	
9	Supply, installation, and commissioning. Air Blowers with Motors (1 Working + 1 Standby), Twin Lobe type, with a flow rate of 200 m ³ /hr, head of 4 mwc, 10.0 HP capacity, and MOC CI (Brand Approve Make in Annexure-02)		2	Nos	
10	Supply, installation, and commissioning of Coarse Diffusers with Lifting Arrangement, Disc type, 150 mm size, made of EPDM material. (Brand Approve Make in Annexure-02)		1	Lot	
11	Supply, installation, and commissioning of Coarse Diffusers with Lifting Arrangement, Sleeve type, size 90 x 1000 mm HT, made of EPDM material. (Brand Approve Make in Annexure-02)		1	Lot	
12	Supply of MBBR Media, Self-Supported, Cylindrical shape, made of PP material, black in color, with a surface area of 500 m ² /m ³ , specific gravity of 0.90-0.95 Kg/m ³ , and a maximum continuous operating temperature of 80°C, suitable for use in MBB Reactors."(Brand Approve Make in Annexure-02)				



13	Supply, installation, and commissioning of Sludge Transfer Pumps (1 Working + 1 Standby), Submersible Non-Clog type, with a flow rate of 3.0 cum/hr, head of 10 mtr, 1.0 HP capacity, and MOC CI. (Brand Approve Make in Annexure-02)		2	Nos		
14	Supply, installation, and commissioning of Tube Settlers, made of PVC material, with a hexagonal chevron-shaped self-supporting structure, straight height of media 600 mm, 1.0 mm thickness, black in color, designed for a maximum continuous working temperature of 65°C, and laid at a 60° angle from the horizontal(Brand Approve Make in Annexure-02)		1	Lot		
15	Supply, installation, and commissioning of . Filter Feed Pumps (1 Working+ 1 Standby), Horizontal Centrifugal type, with a flow rate of 7.5 cum/hr, head of 30 mtr, 3.0 HP capacity, and MOC CI.(Brand Approve Make in Annexure-02)		2	Nos		
16	Supply, installation, and commissioning of HYPO dosing systems (1 W+ 1 S). Each system includes an electronic dosing pump with a capacity range of 0-6 liters per hour. The material of construction for the dosing pumps is PP, and the tanks have a capacity of 100 liters. The tanks are also constructed from PP material to ensure durability and chemical resistance. (Brand approve make in Annexure-02)		2	Nos		
17	Supply, installation, and commissioning of Pressure Sand Filter. The system has a flow rate of 7.5 m ³ /hr and is designed to remove suspended solids. The filter is constructed with MSEP material, featuring a diameter of 1000 mm and a height of 1500 mm. It includes a 40 NB butterfly valve and is of vertical type.		1	Nos		
18	Supply, installation, and commissioning of Activated Carbon Filter. The system has a flow rate of 7.5 m ³ /hr and is designed to remove suspended solids. The filter is constructed with MSEP material, featuring a diameter of 1000 mm and a height of 1500 mm. It includes a 40 NB butterfly valve and is of vertical type.		1	Nos		
	Piping					
19	Supply, installation, and commissioning of Interconnecting Pipe & Fittings. The scope includes connecting all tanks, pumps, filters, and other related equipment.		-	RM		
	Electrical Works					
20	Supply, installation, and commissioning of electrical panels made of MS with powder coating. The panels are of non-compartmental type. (Approved brand make in Annexure-02)	996921	1	Nos		
21	Supply, installation, of Electrical Cables. The scope includes the provision of PVC flexible copper cables for electrical connections. (Approved brand make in Annexure-02)	996921	-	RM		
22	Supply, installation, and commissioning of 1 No. of Centrifuge. The system includes a basket centrifuge with a 10" diameter. The material of construction for the basket is SS304, and the outer casing is made of MSEP. The centrifuge operates at a speed of 1400 RPM with a 1.0 HP rating. (Approved brand make in Annexure-02)	996921	1	Nos		



23	Supply, installation, and commissioning of Centrifuge Feed Pumps (1 W + 1 S). The pumps are submersible non-clog type, made of CI material, with a flow rate of 1 cum/hr and a head of 10 meters. Each pump has a 1.0 HP rating. (Approved brand make in Annexure-02)	996921	2	Nos		
24	Supply, installation, and commissioning of UV System. The system is cylindrical in shape and constructed from SS 316 material. It has a flow rate of 7.5 cum/hr. (Approved brand make in Annexure-02)	996921	1	Nos		
25	Supply, installation, and commissioning of Ozonator. The ozonator is of the automatic type, with a flow rate of 50 gr/hr. (Approved brand make in Annexure-02)	996921	1	Nos		
26	Supply, installation, and commissioning of Treated Water Transfer Pumps (1 W + 1 S). The pumps are horizontal centrifugal type, made of CI material, with a flow rate of 7.5 cu.m/hr and a head of 40 meters. Each pump has a 3.0 HP rating. (Approved brand make in Annexure-02)	996921	2	Nos		
Rain Water Harvesting						
1	Drain construction, Filtration system and under drain system		1	LS		
2	Bore drilling the bore using an appropriate method (Rotary, Percussion, or Auger) to the required depth based on the local groundwater table. The bore will be fitted with a PVC or steel casing with perforations for water entry, surrounded by a gravel pack or sand filter for filtration. A rainwater catchment system will be set up to collect water from roofs, gutters, and downspouts, which will be directed to the borehole for groundwater recharge. The system will be tested and commissioned to ensure proper functionality. This include tools, tackles, labour, boring machine, and in all aspect.		-	RM		
3	Perforated pipes- The pipe will be made of durable material (typically PVC or HDPE) and installed in the borehole to facilitate the entry of water while preventing the ingress of silt and debris. The perforations will allow groundwater to flow into the pipe, supporting efficient recharge of the aquifer. The pipe will be properly filtered with a surrounding gravel pack or sand filter to maintain water quality. This include laying, fixing, using PVC fixing material, labour tools, tackles and in all aspect.		-	RM		



SCHEDULE 9

RELEVANT EXTRACT FROM MEMORANDUM OF ASSOCIATION AND RULES AND REGULATIONS OF CAB CONTAINING PROVISIONS
RELATING TO CONFLICT OF INTEREST

(Capitalized terms used in this Schedule 8 but not defined herein shall have the meaning assigned to them under the Memorandum of Association and Rules and Regulations of CAB)

67. CONFLICT OF INTEREST

- (1) A Conflict of Interest may take any of the following forms as far as any individual associated with the Association is concerned:
- (i) *Direct or Indirect Interest.* When the BCCI or the Association, a Member or a Franchisee enter into contractual arrangements with entities in which the individual concerned or his/her relative, partner or close associate has an interest. This is to include cases where family members, partners or close associates are in positions that may, or may be seen to compromise an individual's participation, performance and discharge of roles.

Illustration 1: A is an Office Bearer of the BCCI or the Association when it enters into a broadcast contract with a company where A's son B is employed. A is hit by Direct Conflict of Interest.

Illustration 2: C is a Member of the IPL Governing Council. The IPL enters into a contract with a new franchisee, the Managing Director of which is C's partner in an independent commercial venture. C is hit by Indirect Conflict of Interest.

Illustration 3: D is the Office Bearer of a State Association. D's wife E has shares in an IPL Franchisee which enters into a stadium contract with the State Association. D is hit by Indirect Conflict of Interest.

Illustration 4: F is President of the CAB. His son-in-law is a Team Official of a Franchisee. F is hit by Conflict of Interest.

Illustration 5: G is an employee of the BCCI or the Association. His wife runs a catering agency that is engaged by the CAB. G is hit by Conflict of Interest.



- (ii) *Roles compromised:* When the individual holds two separate or distinct posts or positions under the BCCI or the Association, a Member or the Franchisee, the functions of which would require the one to be beholden to the other, or in opposition thereof.

Illustration 1: A is the Coach of a team. He is also Coach of an IPL Franchisee. A is hit by Conflict of Interest.

Illustration 2: B is Secretary of the BCCI. He is also President of a State Association. B is hit by Conflict of Interest.

Illustration 3: C is the Vice President of the BCCI. He is also President of a State Association and member of a Standing Committee. C is hit by Conflict of Interest.

Illustration 4: D is a Selector. He is also coach of an IPL franchisee. D is hit by Conflict of Interest.

- (iii) *Commercial conflicts:* When the individual enters into endorsement contracts or other professional engagements with third parties, the discharge of which would compromise the individual's primary obligation to the game or allow for a perception that the purity of the game stands compromised.

Illustration 1: A runs a cricket academy. He is appointed as a selector. A is hit by Conflict of Interest.

Illustration 2: B is a BCCI commentator. He also runs a sports management company which contracts members of the team. B is hit by Conflict of Interest.

Illustration 3: C is a selector. He is contracted to write a column on a tour that the national team is on. C is hit by Conflict of Interest.

Illustration 4: D is a team captain. He is also co-owner of a sports management agency which is contracted to manage other team members. D is hit by Conflict of Interest.

Illustration 5: E is a member of the IPL Governing Council. He is engaged by a cricket broadcaster to act as an IPL commentator. E is hit by Conflict of Interest.

- (iv) *Prior relationship:* When the individual has a direct or indirect independent commercial engagement with a vendor or service provider in the past, which is now to be engaged by or on behalf of the BCCI or the Association, its Member or the Franchisee.



Illustration 1: A is President of the BCCI or the Association. Prior to his taking office, he has been engaged professionally for his services by a firm B. After A becomes President, B is appointed as the official consultants of the CAB. A is hit by Conflict of Interest.

Illustration 2: B is the Secretary of a State Association. Prior to his election, he ran a firm C, specializing in electronic boundary hoardings. Upon becoming Secretary, the contract for the Association's stadium hoardings is granted to C. B is hit by Conflict of Interest.

Illustration 3: D is the Commissioner of the IPL. Before he came into this office, he used to engage E as his auditor for his business. After becoming Commissioner, E is appointed as auditor to the IPL. D is hit by Conflict of Interest.

Illustration 4: F is the Captain of an IPL team, and G is the team's manager. When F is made Captain of the national team, G is appointed as the national team's manager. F is hit by Conflict of Interest.

- (v) **Position of influence:** When the individual occupies a post that calls for decisions of governance, management or selection to be made, and where a friend, relative or close affiliate is in the zone of consideration or subject to such decision-making, control or management. Also, when the individual holds any stake, voting rights or power to influence the decisions of a franchisee / club / team that participates in the commercial league(s) under CAB;

Illustration 1: A is a selector. His son is in the zone of consideration for selection. A is hit by Conflict of Interest.

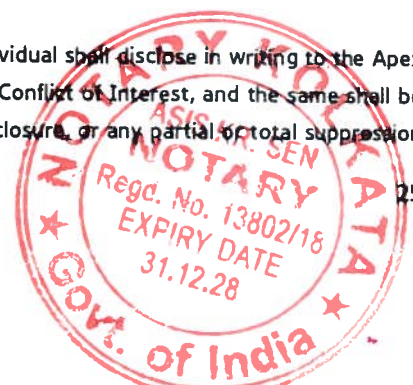
Illustration 2: B is the Secretary of a State Association. He also runs a cricket academy in the State. B is hit by Conflict of Interest.

Illustration 3: C is an umpire. His daughter D is a member of a team which is playing a match in which C officiates. C is hit by Conflict of Interest.

Illustration 4: E is the President of a State Association and his company F owns 12 cricket clubs in the State from which probables are selected for the State team. E is hit by Conflict of Interest.

EXPLANATION: The Illustrations which refer to a President / Secretary / Vice-President may be read as illustrations referring to any other Office Bearer, and also to the members of the Apex Council and the Committees.

- (2) Within a period of 15 days of taking any office under the CAB, every individual shall disclose in writing to the Apex Council any existing or potential event that may be deemed to cause a Conflict of Interest, and the same shall be uploaded on the website of the CAB. The failure to issue a complete disclosure, or any partial or total suppression



thereof would render the individual open to disciplinary action which may include termination and removal without benefits. It is clarified that a declaration does not lead to a presumption that in fact a questionable situation exists but is merely for information and transparency.

(3) A Conflict of Interest may be either Tractable or Intractable:

- (a) Tractable conflicts are those that are resolvable or permissible or excusable through recusal of the individual concerned and/or with full disclosure of the interest involved.
- (b) Intractable conflicts are those that cannot be resolved through disclosure and recusal and would necessitate the removal of the individual from a post or position occupied so that the conflict can cease to exist.

Explanation: In Illustration 3 to Rule 67(1)(i), if the wife held 51% shares, the conflict will be treated as intractable. If the wife holds 3% shares, whether the conflict is tractable or intractable will have to be decided by the Ethics Officer on the facts of the case. If the wife holds only 100 shares out of 1 crore shares, a disclosure of the same may be sufficient.

(4) It is clarified that no individual may occupy more than one of the following posts at a single point of time except where prescribed under these Rules:

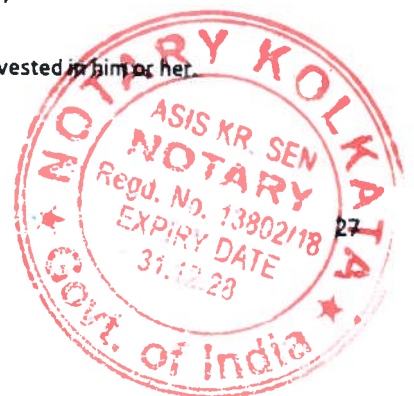
- (a) Player (Current)
- (b) Selector / Member of Cricket Committee
- (c) Team Official
- (d) Commentator
- (e) Match Official
- (f) Administrator / Office-Bearer
- (g) Electoral Officer
- (h) Ombudsman & Ethics Officer
- (i) Auditor
- (j) Any person who is in governance, management or employment of a Franchisee



- (k) Member of a Standing Committee
 - (l) CEO & Managers
 - (m) Office Bearer of a Member
 - (n) Service Provider (Legal, Financial, etc.)
 - (o) Contractual entity (Broadcast, Security, Contractor, etc.)
 - (p) Owner of a Cricket Academy
- (5) As far as incumbents are concerned, every disclosure mandated under Sub-Rule (3) may be made within 90 days of the Effective Date.

39. THE ETHICS OFFICER

- (1) The Association shall appoint an Ethics Officer at the Annual General Meeting for the purpose of guidance and resolution in instances of conflict of interest. The Ethics Officer shall be a retired Judge of the Hon'ble High Court at Calcutta so appointed by the Association after obtaining his/her consent and on terms as determined by the Association in keeping with the dignity and stature of the office. The term of an Ethics Officer shall be one year, subject to a maximum of 3 terms in office.
- (2) Any instance of Conflict of Interest may be taken cognizance of by the Ethics Officer:
- (a) Suo Motu;
 - (b) By way of a complaint in writing to the official postal or email address; or
 - (c) On a reference by the Apex Council;
- (3) After considering the relevant factors and following the principles of natural justice, the Ethics Officer may do any of the following:
- (a) Declare the conflict as Tractable and direct that:
 - (i) the person declares the Conflict of Interest as per Rule 67(3)(a); or
 - (ii) the interest that causes the conflict be relinquished; or
 - (iii) the person recuses from discharging the obligation or duty so vested in him or her.
 - (b) Declare the conflict as Intractable and direct that:



- (i) the person be suspended or removed from his or her post; and
- (ii) any suitable monetary or other penalty be imposed; and
- (iii) the person be barred for a specified period or for life from involvement with the game of cricket.

The Ethics Officer is wholly empowered to also direct any additional measures or restitution as is deemed fit in the circumstances.

SCHEDULE 10

FORMAT OF AFFIDAVIT

[TO BE NOTARIZED ON RS 100/- NON-JUDICIAL STAMP PAPER]

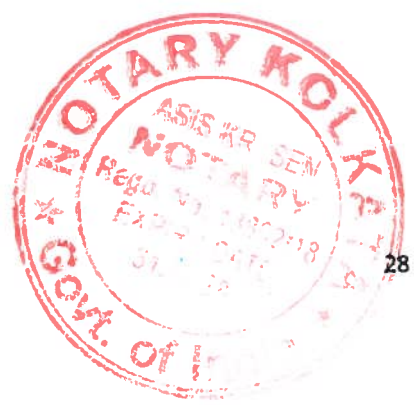
AFFIDAVIT

I, _____ of _____, an authorized representative of _____ do hereby state, declare and solemnly affirm and state as follows:

1. I solemnly state and declare that I am providing the true and correct details of the company submitting the Proposal as required by the CAB.
2. I state that I have gone through the Conflict of Interest Rules annexed at Schedule 8 to this NIT and declare that [*Name of Interested Party*] does not have any conflict of interest in terms thereof.
3. I state that the contents of the Proposal are true and correct to the best of my knowledge based on the original records maintained by the company submitting the Proposal. I further declare that no material information has been concealed.

Solemnly affirmed at _____

On this ____ day of _____



SCHEDULE 11
FORMAT OF POWER OF ATTORNEY

[TO BE NOTARIZED ON RS 100/- NON-JUDICIAL STAMP PAPER]

Know all men by these presents, We ----- (name of the Interested Party and address of the registered office) do hereby irrevocably constitute, nominate, appoint and authorize Mr./Ms. (name), ----- who is presently employed with us, ----- (name of the Interested Party) and holding the position of -----, as our true and lawful attorney (hereinafter referred as the "Authorized Signatory") to do in our name and on our behalf, all such acts, deeds and things as are necessary or required in connection with or incidental to submission of our Proposal for Appointment of EPC Contractor for the proposed Survey, Design, Construction and Installation including Commissioning of Sewage Treatment Plant & Rain Water Harvesting at Eden Gardens Stadium, Kolkata Eden Gardens (the "Project") issued by Secretary, The Cricket Association of Bengal ("CAB/ Authority") including but not limited to signing and submission of all Proposals and other documents and writings, participate in conferences and providing information/responses to the CAB/ Authority, representing us in all matters before the Authority, signing and execution of all contracts including the Services Agreement and undertakings consequent to acceptance of our Proposal, and generally dealing with the CAB/ Authority in all matters in connection with or relating to or arising out of our Proposal for the said Project and/or upon award thereof to us and/or till the entering into the Services Agreement with the Authority.

AND we hereby agree to ratify and confirm and do hereby ratify and confirm all acts, deeds and things done or caused to be done by our said Authorized Signatory pursuant to and in exercise of the powers conferred by this Power of Attorney and that all acts, deeds and things done by our said Authorized Signatory in exercise of the powers hereby conferred shall and shall always be deemed to have been done by us.

IN WITNESS WHEREOF WE, -----, THE ABOVE-NAMED PRINCIPALS HAVE EXECUTED THIS POWER OF ATTORNEY ON THIS ----- DAY OF -----, 2025.

For -----

(Signature, name, designation and address)

Witnesses:

1.

2.

(Notarized)

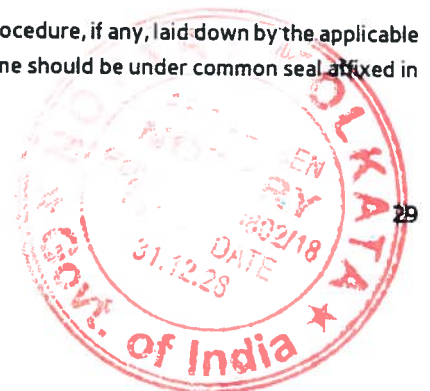
Accepted -----

(Signature)

(Name, Title and Address of the Authorized Signatory)

Notes:

- The mode of execution of the Power of Attorney should be in accordance with the procedure, if any, laid down by the applicable law and the charter documents of the executants and when it is so required, the same should be under common seal affixed in accordance with the required procedure.



- Wherever required, the Interested Party should submit for verification the extract of the charter documents and documents such as a board or shareholders' resolution/ power of attorney in favor of the person executing this Power of Attorney for the delegation of power hereunder on behalf of the Interested Party.

SCHEDULE 12

FORMAT FOR BANK GUARANTEE

[FORMAT OF GUARANTEE TO BE ISSUED BY ANY INDIAN NATIONALISED BANK OR AN INDIAN SCHEDULED BANK (OTHER THAN COOPERATIVE BANK) OR FOREIGN BANK HAVING A BRANCH IN KOLKATA AND APPROVED BY CAB IN ITS SOLE DISCRETION]

The Cricket Association of Bengal

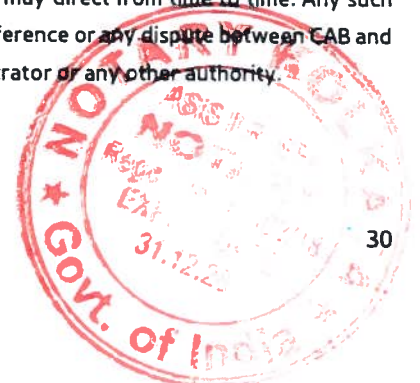
Dr. B. C. Roy Club House,

Eden Gardens,

Kolkata – 700021

India

1. In consideration of _____ having its principal place of business at _____ (hereinafter called "Company" which expression shall unless repugnant to the subject or context mean and include its successors in office, executors, administrators, permitted assigns and the like) being desirous of submitting a Proposal under the terms and conditions of the Notice Inviting Tender for Appointment of EPC Contractor for the proposed Survey, Design, Construction and Installation including Commissioning of Sewage Treatment Plant & Rain Water Harvesting at Eden Gardens Stadium, ("NIT") issued by the Cricket Association of Bengal, a society registered under the West Bengal Societies Registration Act, 1961 and having its headquarters at Dr. B. C. Roy Club House, Eden Gardens, Kolkata 700 021 (hereinafter called "CAB" which expression shall unless repugnant to the context or meaning always mean and include its successors in office, executors, permitted assigns and the like), and being required to provide a bank guarantee to CAB for INR 5,00,000 (Indian Rupees Five Lakh only) towards bid security deposit.
2. The Company has approached us for issuing the said bank guarantee and at their request and on receipt of sufficient consideration by us, we, [Name of the Bank], constituted and established under [Relevant Statute], having our office at [Address of Bank] (Phone No.: [Phone No. of Bank]; Fax No.: [Fax No. of Bank]) (Kolkata branch) (hereinafter called "Bank" which expression shall unless repugnant to the subject or context mean and include its successors in office, executors, administrators, permitted assigns and the like) have agreed to give such guarantee as hereinafter mentioned.
3. We hereby undertake and agree unconditionally and irrevocably with CAB that we shall on first claim in writing from CAB, without any demur, reservations, contest, recourse or protest and without any reference to the Company, pay to CAB a sum not exceeding INR 5,00,000/- (Indian Rupees Five Lakhs only) in such manner as CAB may direct from time to time. Any such claim made by CAB on us shall be final, conclusive and binding notwithstanding any difference or any dispute between CAB and the Company or any other legal proceedings, pending before any Court, tribunal, arbitrator or any other authority.



4. CAB shall have the full liberty, without reference to us and without affecting this guarantee, to postpone for any time or from time to time the exercise of any of the powers and/or any rights conferred on CAB under the NIT, which under the Law relating to the Sureties would, but for this provision, have the effect of releasing us.
5. We confirm and agree that this guarantee shall not be discharged, reduced or diluted (i) due to any variance whatsoever made in the terms of the NIT without our consent; and/or (ii) due to any contract/ agreement between the Company and CAB by virtue of which CAB makes a composition with or promises to give time to or not to sue the Company.
6. We confirm and agree that this guarantee shall be valid and binding irrespective of CAB having any other guarantee/s from the Company and CAB need not proceed with those guarantee/s before invoking the guarantee given hereunder.
7. We further confirm and agree that CAB need not initiate any proceeding, claim, action or raise any demand against the Company before lodging any claim hereunder.
8. The guarantee herein contained shall not be determined or otherwise affected in any way;
 - (a) by the liquidation or winding up or dissolution or change(s) in the constitution of the Company;
 - (b) by any forbearance by CAB whether as to payment, time, performance or otherwise, or by any other indulgence or matter of whatever nature accorded by CAB to the Company; or
 - (c) by anything which would have discharged us (wholly or in part), but for this provision, of our obligations under this guarantee or which would have afforded us any legal or equitable defense,

but shall for all purposes be binding and operative till the expiry of the term of this guarantee.
9. This guarantee shall be irrevocable and shall remain valid till [Date falling 180 days from the Proposal Due Date].
10. Notwithstanding anything contained hereinabove:
 - (a) Our liability under this guarantee shall not exceed and is restricted to
INR 5,00,000/- (Indian Rupees Five Lakhs only)
 - (b) This guarantee shall remain valid and enforceable up to and including [Date falling 180 days from the Proposal Due Date].
 - (c) Unless a demand/claim under this guarantee is served upon us in writing within the time in which this guarantee is stated to be in force as referred to in paragraph 10(b) above, all the rights of CAB under this guarantee shall stand automatically forfeited and we shall be relieved and discharged from all liabilities mentioned hereinabove.
11. A demand for payment under this guarantee shall be deemed to have been sufficiently made if a claim in writing is sent by post or by fax or hand delivered to us to the above-mentioned address/ fax number. Interest at the rate of 18% p.a. shall be applicable on all delayed payments under this Bank Guarantee.
12. Payments to be made under this guarantee shall be made in [Indian Rupees] without any deduction, withholding or set off of any kind.
13. This Guarantee shall be governed by and construed in accordance with the substantive laws of India. Courts at Kolkata shall have exclusive jurisdiction in relation to this Guarantee.

Dated this ____ day of _____ 20____ at _____.



Appendix A : Scope of Services :

The Eden Gardens Stadium, steeped in over 150 years of cricketing history, is an iconic venue cherished for its legacy and heritage. The proposed development for incorporation of Sewage Treatment Plant and Rainwater Harvesting facilities seeks to cater essential Sustainable facilities in both match and non-match days. The following is a broad outline of the envisioned Eden Gardens redevelopment:

Stage 1: End of Site Surveying and Site Feasibility Reports Phase

- 1.1 Conduct initial site visits to Eden Gardens Stadium to understand the geographic, environmental, and infrastructural context.
- 1.2 Gather existing site data, including topographical maps, utility layouts, and land usage information.
- 1.3 Perform detailed topographical surveys of the stadium and surrounding areas to map contours, elevations, and natural features.
- 1.4 Conduct soil testing and geotechnical analysis to determine soil properties, bearing capacity, and suitability for construction of STP and RWH systems.
- 1.5 Map existing utilities such as water supply lines, sewage systems, electrical cables, and communication lines within the stadium.
- 1.6 Review local zoning laws, building codes, and regulatory requirements specific to the stadium.
- 1.7 Compile all survey data, analyses, and findings into a detailed feasibility report tailored for Eden Gardens Stadium.
- 1.8 Include recommendations on the optimal design, construction methods, and project implementation strategies for the stadium.

Stage 2: End of Design and Cost Estimation Approval Phase

- 2.1 Prepare Preliminary Cost Estimate (PCE) based on Detailed Design shall also include further development of all aspects covered in Stage 1.
- 2.2 Refine the preliminary designs based on the feasibility study to develop detailed design drawings and schematics for both RWH and STP systems as per the international standards and NGT compliant.
- 2.3 Create detailed layouts for the placement of RWH components (such as collection tanks, conveyance pipes, and recharge pits) and STP components (such as treatment units, sludge handling, and discharge points).
- 2.4 Ensure integration with existing stadium infrastructure, including drainage systems, water supply lines, and electrical systems.
- 2.5 Define technical specifications for all materials and equipment required, including quality standards and compliance with relevant codes.
- 2.6 Specify the technologies to be used for water treatment, including type and capacity of treatment units, filtration systems, and monitoring equipment.
- 2.7 Design structural elements such as tanks, supports, and foundations to withstand loads and environmental conditions specific to the stadium.
- 2.8 Design mechanical systems for the STP, including pumps, aerators, and other essential components.
- 2.9 Develop electrical plans for power supply, control systems, and automation of the RWH and STP systems.
- 3.0 Integrate SCADA (Supervisory Control and Data Acquisition) systems for real-time monitoring and data logging.
- 3.1 Add-on in existing detailed Bill of Quantities listing all materials, equipment, and labor required for the project.



3.2 Develop a comprehensive cost breakdown, including direct costs (materials, labor, equipment) and indirect costs (overheads, contingencies).

Stage 3: End of Approval on GFC Drawings Phase

3.1 Incorporate all approved design details into comprehensive GFC drawings, ensuring they reflect the finalized design for both the RWH and STP systems and the drawings shall be vetted by any IIT and national importance institute.

3.2 Develop detailed engineering drawings for civil, mechanical, electrical, and instrumentation components.

3.3. Provide plan and section views for all components, ensuring clear visualization of spatial arrangements and connections.

3.4 Verify that all GFC drawings comply with applicable bye laws, Indian standards codes, and regulatory requirements specific to stadium infrastructure projects.

3.5 Conduct meetings with Eden Gardens Stadium management and other stakeholders to review and discuss the GFC drawings.

3.6 Incorporate feedback and comments from stakeholders into the final GFC drawings, ensuring all concerns are addressed.

3.7 Compile the complete set of GFC drawings and associated documentation into a formal submission package and submit the GFC drawings to the CAB and relevant authorities for approval, following established submission protocols.

3.8 Ensure all relevant authorities provide their final sign-off on the GFC drawings, confirming compliance and readiness for construction.

Stage 4: End of Construction and Coordination Phase

4.1 Mobilize equipment, materials, and personnel to the site. Clear the construction site of debris, vegetation, and obstructions. Grade the site to the required level.

4.2 Perform excavation works for foundations of RWH tanks, STP units, and associated structures along with construct foundations as per GFC drawings, ensuring proper depth and reinforcement. Carry out concrete works for structural components including tanks, basins, and supporting structures.

4.3 Install RWH collection and storage tanks, ensuring proper alignment and stability. Lay out and install all necessary piping and plumbing systems for water collection, conveyance, and treatment.

4.4 Install mechanical equipment such as pumps, blowers, and mixers for STP operation. Install instrumentation for monitoring and controlling the RWH and STP systems, including sensors and control units.

4.5 Develop catchment areas on stadium roofs and grounds for rainwater collection. Install conveyance systems including gutters, downspouts, and pipes to channel rainwater to storage tanks. Construct recharge pits, trenches, or wells to facilitate groundwater recharge.

4.6 Construct primary treatment units such as screens, grit chambers, and primary clarifiers. Build secondary treatment units like aeration tanks, bio-reactors, and secondary clarifiers.

4.7 Establish connection points for treated water reuse, irrigation systems, and potential potable water supplies.

4.8 Maintain detailed QA/QC records, including inspection reports, test results, and compliance certificates.

4.9 Implement the HSE management plan, ensuring safe work practices and environmental protection measures.

5.0 Prepare detailed construction schedule, and provide regular updates to stakeholders on construction progress, schedule adherence, and any changes or challenges.

5.1 Prepare and submit DPR, WPR and make necessary adjustments to the schedule and implement catch-up plans to recover any delays.

Stage 5: Testing and Commissioning Phase

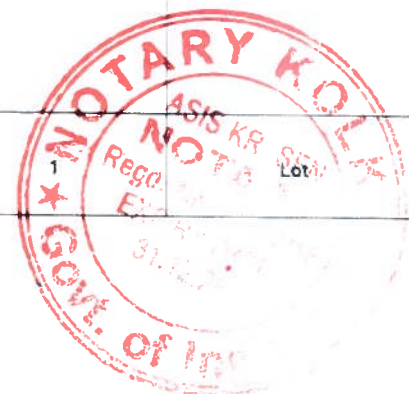


- 5.1 Conduct comprehensive testing of all installed systems, including pressure tests, flow tests, and operational checks.
- 5.2 Commission the RWH and STP systems to verify they operate as designed and meet performance criteria.
- 5.3 Compile and submit commissioning reports, including test results and certification of system readiness.
- 5.4 Prepare and hand over as-built drawings and operational manuals. Conduct a final handover of the completed systems to Eden Gardens Stadium management, ensuring all contractual obligations are fulfilled.



Annexure-02: Approved Brand

Annexure-02 Equipment Specification & Approved Brand				
Sl. No	DESCRIPTION	QTY / UNITS / BRANDS / MOC	QTY	UNIT
1	BAR SCREEN	2 NOS.	2	Nos.
	Qty	2 NOS (Coarse Screen & Fine Screen)		
	Spacing	12 mm		
	MOC	SS 304		
2	RAW SEWAGE PUMPS	2 NOS.	2	Nos.
	Qty	2 Nos (1 W + 1 S)		
	Type	SUBMERSIBLE NON-CLOG		
	MOC	CI		
	Flow rate	7.5 cum / hr		
	Head	10 mtr		
	HP	1.0 hp		
	Make	WILO / GRUNDFOS		
3	AIR BLOWER WITH MOTOR	2 NOS.	2	Nos.
	Qty	2 Nos (1 W + 1 S)		
	Type	Twin lobe		
	MOC	CI		
	Flow rate	200 m ³ / hr		
	Head	4 mwc		
	HP	10.0 HP		
	Blower Make	EVEREST/ KAY		
	Motor Make	KIRLOSKAR/CG		
4	COARSE DIFFUSERS WITH LIFTING ARRANGEMENT	1 Lot	1	Lot
	Qty	1 Lot		
	Type	Disc		
	Size	150 mm		
	MOC	EPDM		
	Make	PROFLEX / SOUTH COGEN		
	5	COARSE DIFFUSERS WITH LIFTING ARRANGEMENT		
Qty		1 Lot		
Type		Sleeve		
Size		90 x 1000 mm HT		
MOC		EPDM		
Make		PROFLEX / SOUTH COGEN		
6	MBBR MEDIA	1 Lot	1	Lot
	Type	Self-Supported, Cylindrical shape		



	MOC	PP		
	Quantity	1 Lot		
	Color	Black		
	Maximum Continuous Operating temperature	80° C		
	Surface Area	500 m ² / m ³		
	Specific gravity	0.90-0.95 Kg / m ³		
	Media Usage	MBB Reactors		
	Make	WELCOME MARKETING / MM AQUA		
7	SLUDGE TRANSFER PUMP	2 NOS		
	Qty	2 Nos (1 W + 1 S)		
	Type	SUBMERSIBLE NON-CLOG		
	MOC	CI	2	Nos
	Flow rate	3.0 cum/ hr		
	Head	10 mtr		
	HP	1.0 HP		
	Make	LUBI/CG/KIRLOSKAR		
8	TUBE SATTLER	1 Lot		
	Quantity	1 Lot		
	MOC	PVC		
	Structure	Hexagonal chevron shaped seif-Support structure		
	Straight Height of Media	600 mm		
	Color	Black	1	Lot
	Maximum Continuous working temperature	65° C		
	Thikness	1.0 mm		
	Laying Angle	60° From Horizontal		
	Make	WELCOME MARKETING / MM AQUA		
9	FILTER FEED PUMP	2 NOS.		
	Quantity	2 Nos (1 W + 1 S)		
	Type	HORIZONTAL CENTRIFUGAL		
	MOC	CI	2	Nos
	Flow rate	7.5 cu m/ hr		
	Head	30 mtr		
	HP	3.0 HP		
	Make	WILO / CG/KIRLOSKAR		
10	HYPO DOSING	2 NOS.		
	Quantity	2 Nos (1 W + 1 S)		
	Type	Electronic dosing pump		
	Capacity	0-6 liter's / hour	2	
	MOC	PP		
	TANK Capacity	100 Liters		



	Material of Construction	PP		
	Make	MILTON ROY		
11	PRESSURE SAND FILTER	1 NOS.		
	Qty	1 NOS		
	Flow	7.5 m ³ / hr		
	Duty	To remove suspended solids		
	MOC	MSEP	1	Nos
	Dia	1000 mm		
	HOS	1500 mm		
	Valve	40 NB Butterfly valve		
	Type	Vertical		
12	ACTIVATED CARBON FILTER	1 NOS.		
	Qty	1 NOS		
	Flow	7.5 m ³ / hr		
	Duty	To remove suspended solids		
	MOC	MSEP	1	Nos
	Dia	1000 mm		
	HOS	1500 mm		
	Valve	40 NB Butterfly valve		
	Type	Vertical		
13	INTERCONNECTING PIPE & FITTINGS	1 Lot		
	Quantity	1 Lot		
	Duty	Connecting all tanks, pump, filters ect	1	Lot
	UPVC Make	ASTRAL/SUPREME/FINOLEX		
	MS Make	JINDAL/TATA		
14	ELECTRICAL WORKS	1 Lot		
	Quantity	1 Lot		
	Panel MOC	MS With Powder coating	1	Lot
	Type	NON-COMPARTMENTAL		
	Component Make	L&T / SIEMENS		
15	ELECTRICAL CABLES	1 Lot		
	Quantity	1 Lot		
	ELECTRICAL CABLES	PVC Flexible Copper Cable	1	Lot
	Make	POLYCAB/KEI		
16	CENTRIFUGE	1 NO		
	Quantity	1 NO		
	Dimension	10" Dia		
	MOC	Basket: SS304, Outer Casing: MSEP	1	Nos
	Type	Basket Centrifuge		
	Speed	1400 RPM		



	Rating	1.0 HP		
	Make	SEPTRON/WELCOME/SACHIN		
17	CENTRIFUGE FEED PUMP	2 NOS.	2	Nos
	Quantity	2 Nos (1 W + 1 S)		
	Type	SUBMERSIBLE NON-CLOG		
	MOC	CI		
	Flow rate	1 cum/hr		
	Head	10 mtr		
	HP	1.0 HP		
	Make	LUBI/CG/KIRLOSKAR		
18	UV SYSTEM	1 NO.	1	No.
	Quantity	1 NO.		
	Type	CYLINDRICAL		
	MOC	SS 316		
	Flow rate	7.5cu.m/hr		
	Make	ALFA/SUKRUT		
19	OZONATOR	1 NO.	1	No.
	Quantity	1 NO.		
	Type	AUTO		
	Flow rate	50 gr/hr		
	Make	JS INTERNATIONAL		
20	TREATED WATER TRANSFER	2 Nos	2	Nos
	Quantity	2 Nos (1 W + 1 S)		
	Type	HORIZONTAL CENTRIFUGAL		
	MOC	CI		
	Flow rate	7.5 cum/hr		
	Head	40 mtr		
	HP	3.0 HP		
	Make	WILO/CG/ KIRLOSKAR		

Annexure-03 Brand Make			
Sl. No	Material	Category	Approved Make
1	Cement	OPC-53	JK Lakshmi/Dalmia/Ultratech/Ramco
2	Steel	HYSD	TATA/SAIL/Jindal Panther/Vizag
3	PVC Pipe	As per Indian Standards	Supreme/Finolex/Astral/Ashirwad/Vectus
4	Other Materials	As per Indian Standards	Directed & approved by CAB's Engineer-In Charge



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E-Mail : cab@bengalcricket.com



ANNEXURE - 0

51

FAX NO. : 2248-7555
PHONE : 2248-0411
2248-2447

THE CRICKET ASSOCIATION OF BENGAL

DR. B.C. ROY CLUB HOUSE, EDEN GARDENS, KOLKATA-700 021

Ref. No. 163(4)/10/2032/2025

March 1, 2025

M/s Dhal Engineering Private Limited
Block G, 9A Naskarhat
Kolkata- 700 039
+91 033-2345-0232

Re: Letter of Intent- relating to EOI Reference No. 163(4)/8/1522/2025

Dear Sir,

Congratulations on being selected as the EPC Contractor for the proposed "Survey, Design, Construction & Installation including Commissioning of Sewage Treatment Plant & Rain Water Harvesting ("The Project").

We are delighted to hereby issue our Letter of Intent for the aforementioned Project in your favour.

The detailed Service Agreement shall be executed with you tentatively within 3 weeks from date, which will be shared with you for your signatures. The key terms of the Project shall be as follows:

Project/Contract Name: Selection of the EPC Contractor for the proposed survey, design, construction & installation including commissioning of Sewage Treatment Plant & Rain Water Harvesting at Eden Gardens Stadium, Kolkata.

Scope of Work: As per the detailed list of deliverables prescribed in Appendix-A of EOI.

Payment Terms : All payments will be released as per the availability of funds from the date of submission of certified invoice. Whereas Retention amount/value i.e. 5% of basic R.A. Bill value shall be held.

Contract Duration: Overall Contract Duration shall be 05 months from the date of issuance of LOI.

Kindly provide the Team Deployment List and Project Calendar to us immediately. You shall commence the deployment of your team promptly, within 48 hours of the date of issuance of LOI.

Should you have any queries or require any further clarification, please do not hesitate to contact **Mr. Chinmay Nayak** at chinmay@bengalcricket.com or **+91 7044071592**.

We look forward to your commitment and dedication in order to create a successful collaboration in this significant Project.

This letter of intent, together with Conditions of Engagement being the detailed service agreement, shall govern the agreement and be treated as part of the entire contract. We make it explicitly clear that the letter of intent in itself should not be construed as a concluded contract.

This letter is being sent in duplicate. One copy may please be signed in token of your acceptance and returned to us.

Thanking You,

Yours Sincerely,


NARESH OJHA
Hony. Secretary





THE CRICKET ASSOCIATION OF BENGAL

DR. B.C. ROY CLUB HOUSE, EDEN GARDENS, KOLKATA-700 021

Ref. No. 164/15/2068/2025

March 2, 2025

To,

The Col. Land
HQ Bengal Area
246, AJC Bose Road
Alipore,
KOLKATA - 700 027

Sub: Approval required for Construction of RWH & STP at Eden Gardens as per directions of National Green Tribunal

Dear Sir,

I hope this message finds you well. I am writing to gently remind you regarding the in-principle approval for the construction of the Sewage Treatment Plant (STP) and Rain Water Harvesting (RWH) project, in accordance with the directives issued by the National Green Tribunal. This correspondence follows our earlier letters, specifically letter no 164/14/2731/2024 dt. 30 April' 24 and letter no 164/3/473/2024 dt. 12 Nov' 24, wherein we outlined the importance & requirements of this project.

We have also attached the Letter of Intent issued to Dhal Engineering, which was based on a re-tender process due to changes in the capacity and utility of the treated water at Eden Gardens. Your timely permission is crucial for allowing the contractor to commence work as soon as possible. Moreover, this approval is necessary for us to provide further updates to the National Green Tribunal regarding the project's status.

Thank you for your attention to this important matter. We appreciate your ongoing support and cooperation.

Yours sincerely,

Naresh Ojha
Hony. Secretary

Enclo: As stated above



THE CRICKET ASSOCIATION OF BENGAL

DR. B.C. ROY CLUB HOUSE, EDEN GARDENS, KOLKATA-700 021

Ref. No. 163(4)/10/2032/2025

March 1, 2025

M/s Dhal Engineering Private Limited
Block G, 9A Naskarhat
Kolkata- 700 039
+91 033-2345-0232

Re: Letter of Intent- relating to EOI Reference No. 163(4)/8/1522/2025

Dear Sir,

Congratulations on being selected as the EPC Contractor for the proposed "Survey, Design, Construction & Installation including Commissioning of Sewage Treatment Plant & Rain Water Harvesting ("The Project").

We are delighted to hereby issue our Letter of Intent for the aforementioned Project in your favour.

The detailed Service Agreement shall be executed with you tentatively within 3 weeks from date, which will be shared with you for your signatures. The key terms of the Project shall be as follows:

Project/Contract Name: Selection of the EPC Contractor for the proposed survey, design, construction & installation including commissioning of Sewage Treatment Plant & Rain Water Harvesting at Eden Gardens Stadium, Kolkata.

Scope of Work: As per the detailed list of deliverables prescribed in Appendix-A of EOI.

Payment Terms : All payments will be released as per the availability of funds from the date of submission of certified invoice. Whereas Retention amount/value i.e. 5% of basic R.A. Bill value shall be held.

Contract Duration: Overall Contract Duration shall be 05 months from the date of issuance of LOI.

Kindly provide the Team Deployment List and Project Calendar to us immediately. You shall commence the deployment of your team promptly, within 48 hours of the date of issuance of LOI.

Should you have any queries or require any further clarification, please do not hesitate to contact **Mr. Chinmay Nayak** at chinmay@bengalcricket.com or +91 7044071592.

We look forward to your commitment and dedication in order to create a successful collaboration in this significant Project.

This letter of intent, together with Conditions of Engagement being the detailed service agreement, shall govern the agreement and be treated as part of the entire contract. We make it explicitly clear that the letter of intent in itself should not be construed as a concluded contract.

This letter is being sent in duplicate. One copy may please be signed in token of your acceptance and returned to us.

Thanking You,

Yours Sincerely,


NARESH OJHA
Hony. Secretary





THE CRICKET ASSOCIATION OF BENGAL

DR. B.C. ROY CLUB HOUSE, EDEN GARDENS, KOLKATA-700 021

Ref No. 163(4)/11/2086/2025

Date : March 10, 2025

To,

Additional Chief Secretary, Home and Hill Affairs,
Government of West Bengal
Nabanna, 13th Floor,
325, Sarat Chatterjee Road,
P.S.-Shibpur, Dist.-Howrah,
PIN-711 102 .



Sub: Request for grant of approval to the work of Survey, Design, Construction and installation including commissioning of Sewage Treatment Plant and Rain Water Harvesting at Eden Gardens Stadium, in favour of CAB.

Dear Sir/s,

1. CAB, the undersigned is a Lessee under the Ministry of Defence, Government of India in respect of all that the plot of land ad-measuring an area of about 14.99 acres lying and/or situated at Kolkata Maidan (Eden Gardens). The said land, which is recorded in the Military Land Register as part of Kolkata Maidan and placed under the management of the Defence Estate Officer, Kolkata Circle has been leased out to CAB in terms of Rules made under Section 280 of the Cantonments Act, 1924 by the President of India as the Lessor through the Defence Estate Officer, Kolkata Circle. The last of such registered Deed of Lease has been executed on November 24, 2008 between the President of India as Lessor and CAB as the Lessee.
2. Clauses 5 and 6 of the Indenture of lease dated November 24, 2008 require CAB to obtain the previous consent in writing of the Home Secretary, Government of West Bengal and of the General Officer, Commanding in Chief, Eastern Command before erecting on any part

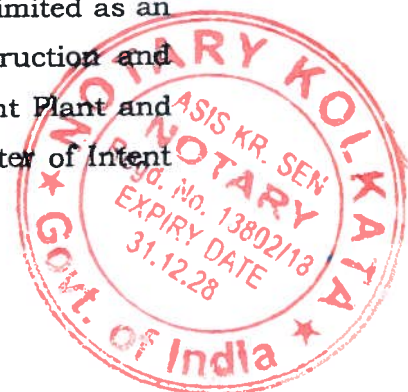

THE CRICKET ASSOCIATION OF BENGAL
DE B.C. ROY CLUB HOUSE, EDEN GARDENS, KOLKATA-700 021

of the leased premises or making any alterations in the plan or elevation of the existing buildings and structures thereat.

3. By an order dated April 15, 2021 passed by the Learned National Green Tribunal in O.A. No. 94 of 2021 (earlier M.A. No. 16, of 2023), the following has been directed:

- i) Prohibiting use of ground water for maintenance of the play grounds at least during the time no match is being actually played and exploring utilization of STP treated water;
- ii) Ensuring that effective rain water harvesting and water storage/recharging systems are installed in all playgrounds to save the ground water;
- iii) Laying down mandatory requirement of engagement of an environment expert for every cricket stadium for ensuring compliance with the environmental norms;
- iv) Using every sport event with the programme of awareness for environment protection, using a part of profit from commercial activities as a mandatory obligation.

4. From the aforesaid order it is clear that the learned National Green Tribunal, Principal Bench, New Delhi has directed all cricket stadiums in India to address the issue of use of groundwater for maintenance of cricket playgrounds. The learned Tribunal has inter alia indicated its inclination to prohibit use of ground water for maintenance of playgrounds at least during the time when no match is being played and exploring utilization of STP treated water as also to ensure that effective rainwater harvesting and water storage/ recharging systems are installed in all playgrounds. CAB has already engaged an organization namely M/s Dhal Engineering Pvt. Limited as an EPC Contractor for the work of Survey, Design, Construction and installation including commissioning of Sewage Treatment Plant and Rain Water Harvesting at Eden Gardens Stadium. A Letter of Intent



THE CRICKET ASSOCIATION OF BENGAL
DR. B. C. ROY CLUB HOUSE, EDEN GARDENS, KOLKATA-700 021

dated March 1, 2025 has also been issued in favour of such organization.

5. In terms of the relevant provisions of the Indenture of Lease, CAB at all material times has diligently applied to and obtained permission/ no objections from you prior to making any construction/ addition/ alteration/ renovation etc. The same shall appear from various correspondence that have been exchanged between you, Sir and CAB before undertaking the following works:-

- a) undertaking certain additional constructions inside the Eden Gardens Stadium Complex in 2007, 2011 and 2013.
- b) Re-building the CAB indoor cricket school and undertaking constructions in B, C, K, L blocks in 2017.
- c) Repair/ Renovation/ Replacement of existing Clubhouse roof with tensile fabric in 2017.
- d) Upgradation of the stadium in 2018.

6. In view of the aforesaid, you, Sirs are requested to grant approval to the work of Survey, Design, Construction and installation including commissioning of Sewage Treatment Plant and Rain Water Harvesting at Eden Gardens Stadium, in favour of CAB on an urgent basis.

Thank you

Yours faithfully



NARESH OJHA
Hony. Secretary



Web : www.cricketassociationofbengal.com
E-Mail : cab@bengalcricket.com

FAX NO : 2248-7555
PHONE : 2248-0411
2248-2447

THE CRICKET ASSOCIATION OF BENGAL

DR. B.C. ROY CLUB HOUSE, EDEN GARDENS, KOLKATA-700 021

Ref. No. 164/16/2085/2025

Date : March 10, 2025

To,

1) Office of the Defence Estates Officer, Kolkata Circle,

Govt. of India, Ministry of Defence,

AC- 4, 4/1, Belvedere Road (3rd floor),

Alipore, Kolkata- 700027.

2) The Colonel (Land),

HQ, Bengal Sub Area

246, AJC Bose Road,

Alipore, Kolkata- 700027.

3) Major General Rajesh Arun Moghe, VSM

G. O. C.

Head Quarters Bengal Sub Area

246 A. J. C. Bose Road, Alipore,

KOLKATA - 700 027

रक्षा सम्पदा अधिकारी, कलकत्ता
Defence Estates Officer, Kolkata Circle
सम्पदा सामग्री हस्ताक्षर नहीं है
विशेषज्ञ कार्यालय में उपस्थित

16.10.2025

Sub: Request for consideration of the earlier letters issued by the Cricket Association of Bengal (CAB) being the letters dated (Please refer Annexure A) which pertain to the issue of renewal of the lease of Defence land measuring 14.99 Acres in Eden Gardens, Kolkata in favour of CAB.

Dear Sir/s,

1. The instant communication is being addressed with a humble request to you, Sirs to consider the earlier letters issued by the Cricket Association of Bengal (CAB) being the letters dated (Please refer Annexure A) pertaining to



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THE CRICKET ASSOCIATION OF BENGAL
DR. B.C. ROY CLUB HOUSE, EDEN GARDENS, KOLKATA-700 021

the issue of renewal of the lease of Defence land measuring 14.99 Acres in Eden Gardens, Kolkata in favour of CAB.

2. You are well aware that the Eden Gardens stadium as well as the premises at the Eden Gardens is owned and controlled by the Ministry of Defence, Government of India. From time to time, all that the plot of land ad-measuring an area of about 14.99 acres lying and/or situated at Kolkata Maidan (Eden Gardens) recorded in the Military Land Register as part of Kolkata Maidan and placed under the management of the Defence Estate Officer, Kolkata Circle has been leased out to CAB in terms of Rules made under Section 280 of the Cantonments Act, 1924 by the President of India as the Lessor through the Defence Estate Officer, Kolkata Circle. The last of such registered Deed of Lease has been executed on November 24, 2008 between the President of India as Lessor and CAB as the Lessee which was valid for a term of 15 years, i.e., till June 14, 2022.
3. By our letters dated (Please refer Annexure A) we have requested for renewal of the subject lease (originally granted on November 25, 2008 and which has expired on June 14, 2022). CAB has received a letter dated August 5, 2024 issued by the Office of the Defence Estates Officer, Kolkata Circle in favour of the Colonel (Land) HQ, Bengal Sub Area, which would make it evident that the Office of the Defence Estates Officer had primarily raised concerns with regard to the issue of CAB not obtaining 'municipal sanction' from Kolkata Municipal Corporation (KMC) for the constructions/renovations of the stadium undertaken by CAB.

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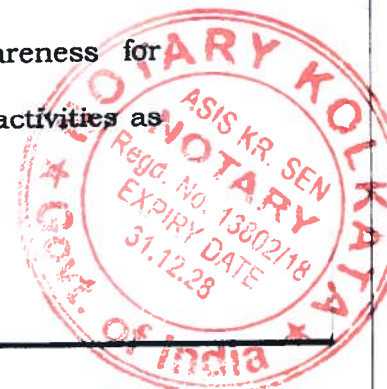
DR. B.C. ROY CLUB HOUSE, EDEN GARDENS, KOLKATA-700 021

3. We have issued a reply dated August 30, 2024 to the same, in response to which the addressee no. 1 has issued a reply dated September 2, 2024 wherein we have been awaiting response on the prayer to renew the subject lease.

4. In view of the aforesaid, you, Sirs are once again requested to consider the proposal for renewal of lease of Defence land measuring 14.99 Acres in Eden Gardens, Kolkata in favour of CAB, in light of the above.

5. Further, we place before you the contents of the order dated April 15, 2021 passed by the Learned National Green Tribunal in O.A. No. 94 of 2021 (earlier M.A. No. 16, of 2023), which inter alia directs as follows:

- i) Prohibiting use of ground water for maintenance of the play grounds at least during the time no match is being actually played and exploring utilization of STP treated water;
- ii) Ensuring that effective rain water harvesting and water storage/recharging systems are installed in all playgrounds to save the ground water;
- iii) Laying down mandatory requirement of engagement of an environment expert for every cricket stadium for ensuring compliance with the environmental norms;
- iv) Using every sport event with the programme of awareness for environment protection, using a part of profit from commercial activities as a mandatory obligation.



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THE CRICKET ASSOCIATION OF BENGAL

DR. B.C. ROY CLUB HOUSE, EDEN GARDENS, KOLKATA-700 021

6. From the aforesaid it is clear that all cricket stadiums in India are required to address the issue of use of groundwater for maintenance of cricket playgrounds. The learned Tribunal has inter alia indicated its inclination to prohibit use of ground water for maintenance of playgrounds at least during the time when no match is being played and exploring utilization of STP treated water as also to ensure that effective rainwater harvesting and water storage/ recharging systems are installed in all playgrounds. CAB has already engaged an organization namely M/s Dhal Engineering Pvt. Limited as an EPC Contractor for the work of Survey, Design, Construction and installation including commissioning of Sewage Treatment Plant and Rain Water Harvesting at Eden Gardens Stadium. The Letter of Intent dated March 1, 2025 issued in favour of such organization has already been forwarded to you under cover of our letter dated March 2, 2025, wherein we had requested you to grant approval to the work of construction of Sewage Treatment Plant and Rain Water Harvesting at Eden Gardens Stadium. The same request was made to you even by our letter dated November 12, 2024. However there has been concrete response to the said letters from your end.

7. In any case, the renewal of the lease, as sought for is also required for undertaking the proposed redevelopment/ installations as indicated herein above.

8. It is also pertinent to mention herein that CAB has duly applied for permission before the Home Secretary, Government of West Bengal for



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DR. B.C. ROY CLUB HOUSE, EDEN GARDENS, KOLKATA-700 021

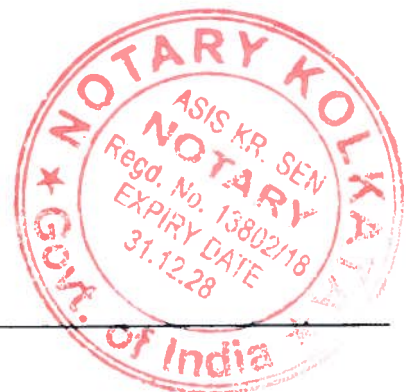
construction of Sewage Treatment Plant and Rain Water Harvesting at Eden Gardens Stadium, in terms of the Lease Deed.

9. In view of what has been stated hereinabove, we once again request you to (i) renew the lease of Defence land measuring 14.99 Acres in Eden Gardens, Kolkata in favour of CAB, which was last renewed by the Indenture dated November 24, 2008 and (ii) grant approval to the work of Survey, Design, Construction and installation including commissioning of Sewage Treatment Plant and Rain Water Harvesting at Eden Gardens Stadium, on an urgent basis.

Thank you

Yours faithfully

NARESH OJHA
Hony. Secretary



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THE CRICKET ASSOCIATION OF BENGAL
DR. B.C. ROY CLUB HOUSE, EDEN GARDENS, KOLKATA-700 021

Annexure - A

Letter No.	Letter Dated
164/17/3427/2024	July 25, 2024
164/15/2801/2024	May 10, 2024
164/12/2667/2024	April 23, 2024
164/50/4035/2023	August 14, 2023
164/36/3184/2023	June 1, 2023
164/27/1701/2023	January 10, 2023
164/13/5702/2022	June 6, 2022



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THE CRICKET ASSOCIATION OF BENGAL

DR. B.C. ROY CLUB HOUSE, EDEN GARDENS, KOLKATA-700 021

Ref. No. 164/16/2085/2025

Date : March 10, 2025

To,

1) Office of the Defence Estates Officer, Kolkata Circle,
Govt. of India, Ministry of Defence,
AC- 4, 4/1, Belvedere Road (3rd floor),
Alipore, Kolkata- 700027.

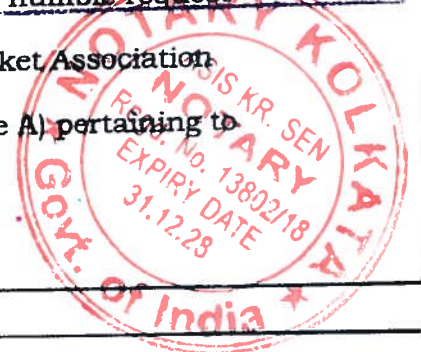
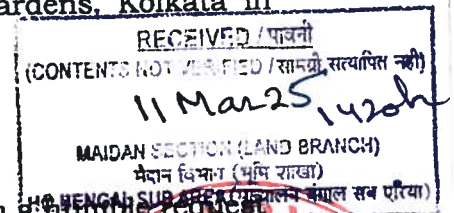
2) The Colonel (Land),
HQ, Bengal Sub Area
246, AJC Bose Road,
Alipore, Kolkata- 700027.

3) Major General Rajesh Arun Moghe, VSM
G. O. C.
Head Quarters Bengal Sub Area
246 A. J. C. Bose Road, Alipore,
KOLKATA - 700 027

Sub: Request for consideration of the earlier letters issued by the Cricket Association of Bengal (CAB) being the letters dated (Please refer Annexure A) which pertain to the issue of renewal of the lease of Defence land measuring 14.99 Acres in Eden Gardens, Kolkata in favour of CAB.

Dear Sir/s,

1. The instant communication is being addressed with a humble request to you, Sirs to consider the earlier letters issued by the Cricket Association of Bengal (CAB) being the letters dated (Please refer Annexure A) pertaining to



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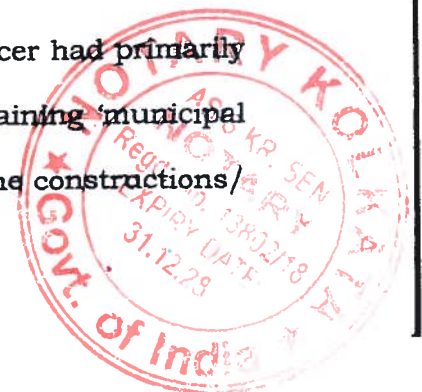
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2248-2447

THE CRICKET ASSOCIATION OF BENGAL

DR. B.C. ROY CLUB HOUSE, EDEN GARDENS, KOLKATA-700 021

the issue of renewal of the lease of Defence land measuring 14.99 Acres in Eden Gardens, Kolkata in favour of CAB.

2. You are well aware that the Eden Gardens stadium as well as the premises at the Eden Gardens is owned and controlled by the Ministry of Defence, Government of India. From time to time, all that the plot of land ad-measuring an area of about 14.99 acres lying and/or situated at Kolkata Maidan (Eden Gardens) recorded in the Military Land Register as part of Kolkata Maidan and placed under the management of the Defence Estate Officer, Kolkata Circle has been leased out to CAB in terms of Rules made under Section 280 of the Cantonments Act, 1924 by the President of India as the Lessor through the Defence Estate Officer, Kolkata Circle. The last of such registered Deed of Lease has been executed on November 24, 2008 between the President of India as Lessor and CAB as the Lessee which was valid for a term of 15 years, i.e., till June 14, 2022.
3. By our letters dated (Please refer Annexure A) we have requested for renewal of the subject lease (originally granted on November 25, 2008 and which has expired on June 14, 2022). CAB has received a letter dated August 5, 2024 issued by the Office of the Defence Estates Officer, Kolkata Circle in favour of the Colonel (Land) HQ, Bengal Sub Area, which would make it evident that the Office of the Defence Estates Officer had primarily raised concerns with regard to the issue of CAB not obtaining 'municipal sanction' from Kolkata Municipal Corporation (KMC) for the constructions/renovations of the stadium undertaken by CAB.



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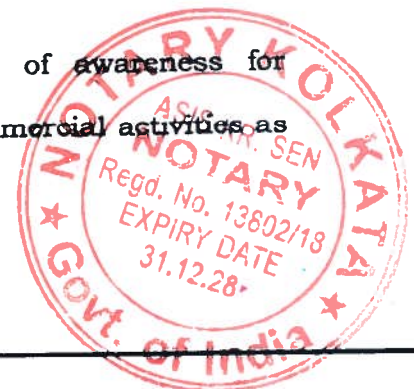
DR. B.C. ROY CLUB HOUSE, EDEN GARDENS, KOLKATA-700 021

3. We have issued a reply dated August 30, 2024 to the same, in response to which the addressee no. 1 has issued a reply dated September 2, 2024 wherein we have been awaiting response on the prayer to renew the subject lease.

4. In view of the aforesaid, you, Sirs are once again requested to consider the proposal for renewal of lease of Defence land measuring 14.99 Acres in Eden Gardens, Kolkata in favour of CAB, in light of the above.

5. Further, we place before you the contents of the order dated April 15, 2021 passed by the Learned National Green Tribunal in O.A. No. 94 of 2021 (earlier M.A. No. 16, of 2023), which inter alia directs as follows:

- i) Prohibiting use of ground water for maintenance of the play grounds at least during the time no match is being actually played and exploring utilization of STP treated water;
- ii) Ensuring that effective rain water harvesting and water storage/recharging systems are installed in all playgrounds to save the ground water;
- iii) Laying down mandatory requirement of engagement of an environment expert for every cricket stadium for ensuring compliance with the environmental norms;
- iv) Using every sport event with the programme of awareness for environment protection, using a part of profit from commercial activities as a mandatory obligation.



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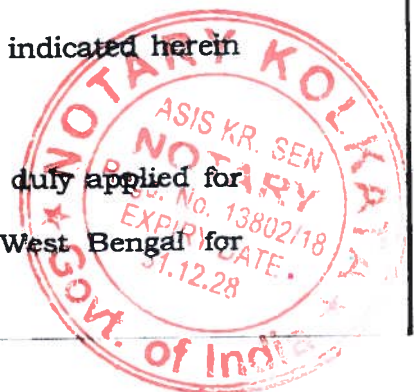
THE CRICKET ASSOCIATION OF BENGAL

DR. B.C. ROY CLUB HOUSE, EDEN GARDENS, KOLKATA-700 021

6. From the aforesaid it is clear that all cricket stadiums in India are required to address the issue of use of groundwater for maintenance of cricket playgrounds. The learned Tribunal has inter alia indicated its inclination to prohibit use of ground water for maintenance of playgrounds at least during the time when no match is being played and exploring utilization of STP treated water as also to ensure that effective rainwater harvesting and water storage/ recharging systems are installed in all playgrounds. CAB has already engaged an organization namely M/s Dhal Engineering Pvt. Limited as an EPC Contractor for the work of Survey, Design, Construction and installation including commissioning of Sewage Treatment Plant and Rain Water Harvesting at Eden Gardens Stadium. The Letter of Intent dated March 1, 2025 issued in favour of such organization has already been forwarded to you under cover of our letter dated March 2, 2025, wherein we had requested you to grant approval to the work of construction of Sewage Treatment Plant and Rain Water Harvesting at Eden Gardens Stadium. The same request was made to you even by our letter dated November 12, 2024. However there has been concrete response to the said letters from your end.

7. In any case, the renewal of the lease, as sought for is also required for undertaking the proposed redevelopment/ installations as indicated herein above.

8. It is also pertinent to mention herein that CAB has duly applied for permission before the Home Secretary, Government of West Bengal for



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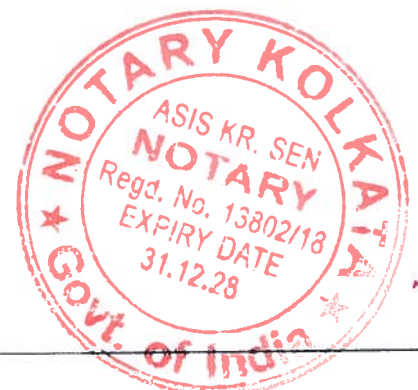
construction of Sewage Treatment Plant and Rain Water Harvesting at Eden Gardens Stadium, in terms of the Lease Deed.

9. In view of what has been stated hereinabove, we once again request you to (i) renew the lease of Defence land measuring 14.99 Acres in Eden Gardens, Kolkata in favour of CAB, which was last renewed by the Indenture dated November 24, 2008 and (ii) grant approval to the work of Survey, Design, Construction and installation including commissioning of Sewage Treatment Plant and Rain Water Harvesting at Eden Gardens Stadium, on an urgent basis.

Thank you

Yours faithfully

NARESH OJHA
Hony. Secretary



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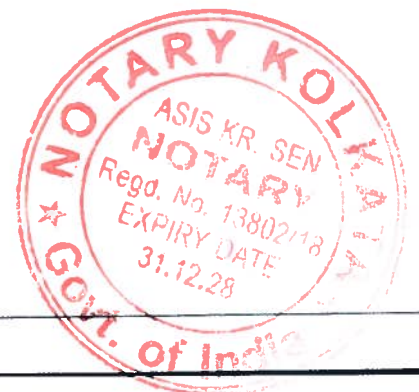


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Annexure - A

Letter No.	Letter Dated
164/17/3427/2024	July 25, 2024
164/15/2801/2024	May 10, 2024
164/12/2667/2024	April 23, 2024
164/50/4035/2023	August 14, 2023
164/36/3184/2023	June 1, 2023
164/27/1701/2023	January 10, 2023
164/13/5702/2022	June 6, 2022



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THE CRICKET ASSOCIATION OF BENGAL

DR. B.C. ROY CLUB HOUSE, EDEN GARDENS, KOLKATA-700 021

Ref. No. 164/16/2085/2025

Date : March 10, 2025

To,

1)-Office of the Defence Estates Officer, Kolkata Circle,

Govt. of India, Ministry of Defence,

AC- 4, 4/1, Belvedere Road (3rd floor),

Alipore, Kolkata- 700027.

2) The Colonel (Land),

HQ, Bengal Sub Area

246, AJC Bose Road,

Alipore, Kolkata- 700027.

3) Major General Rajesh Arun Moghe, VSM

G. O. C.

Head Quarters Bengal Sub Area

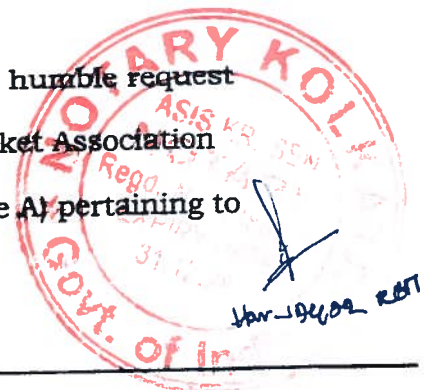
246 A. J. C. Bose Road, Alipore,

KOLKATA - 700 027

Sub: Request for consideration of the earlier letters issued by the Cricket Association of Bengal (CAB) being the letters dated (Please refer Annexure A) which pertain to the issue of renewal of the lease of Defence land measuring 14.99 Acres in Eden Gardens, Kolkata in favour of CAB.

Dear Sir/s,

1. The instant communication is being addressed with a humble request to you, Sirs to consider the earlier letters issued by the Cricket Association of Bengal (CAB) being the letters dated (Please refer Annexure A) pertaining to



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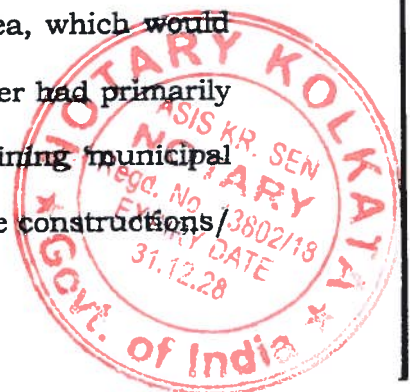
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the issue of renewal of the lease of Defence land measuring 14.99 Acres in Eden Gardens, Kolkata in favour of CAB.

2. You are well aware that the Eden Gardens stadium as well as the premises at the Eden Gardens is owned and controlled by the Ministry of Defence, Government of India. From time to time, all that the plot of land ad-measuring an area of about 14.99 acres lying and/or situated at Kolkata Maidan (Eden Gardens) recorded in the Military Land Register as part of Kolkata Maidan and placed under the management of the Defence Estate Officer, Kolkata Circle has been leased out to CAB in terms of Rules made under Section 280 of the Cantonments Act, 1924 by the President of India as the Lessor through the Defence Estate Officer, Kolkata Circle. The last of such registered Deed of Lease has been executed on November 24, 2008 between the President of India as Lessor and CAB as the Lessee which was valid for a term of 15 years, i.e., till June 14, 2022.
3. By our letters dated (Please refer Annexure A) we have requested for renewal of the subject lease (originally granted on November 25, 2008 and which has expired on June 14, 2022). CAB has received a letter dated August 5, 2024 issued by the Office of the Defence Estates Officer, Kolkata Circle in favour of the Colonel (Land) HQ, Bengal Sub Area, which would make it evident that the Office of the Defence Estates Officer had primarily raised concerns with regard to the issue of CAB not obtaining 'municipal sanction' from Kolkata Municipal Corporation (KMC) for the constructions/renovations of the stadium undertaken by CAB.



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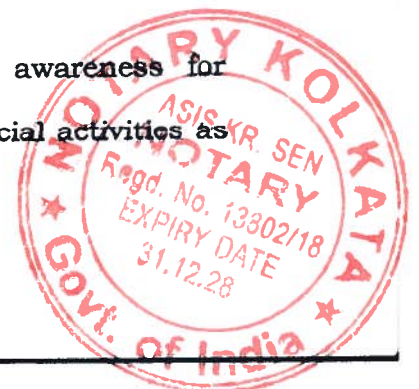
DR. B.C. ROY CLUB HOUSE, EDEN GARDENS, KOLKATA-700 021

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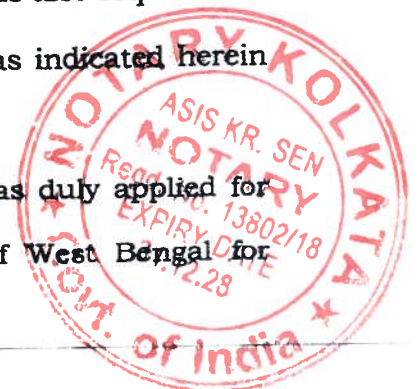
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Annexure - A

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